50/100

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

SMIMON STATE AND SET	DEX 9.A/T.A No3.91/c1	
391/01	R.A/C.P No	•
452/02	E.P/M.A No	
1. Orders Sheet. 0: A 391 (0.	1 Pg 1 to 2 Rismi	H
2. Judgment/Order dtd1.2/2/	62 Pg 1 to 4	
3. Judgment & Order dtd	Received from H.C/Supreme Court	
4. O.A. 391/01	Pg. 1 to 112	
5. E.P/M.P	topg	
6. R.A/C.P	to	
7. W.S	pgto	
8. Rejoinder	• toto	
	to	•
10. Any other Papers	,to	
11. Memo of Appearance		•
12. Additional Affidavit		•
13. Written Arguments		•
14. Amendement Reply by Respo	ondents	•
15. Amendment Reply filed by th	ne Applicant	•;
16. Counter Reply		
,		

SECTION OFFICER (Judl.)

R

FORM No. 4 (See Rule 42)

IN THE CENATRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.

#### CROERS SHEET

APPLIDATION NO. 391/2001 J. Ahmed Sanother 2005 - VS Transcom of India Son Applicant (S) Respondant(S) A vocate for the Applicant: 14, D. X. 290. Advocate for the Respondant: CGSC Order of the Tribunal 1 Date Notes of the Registry 25.9.01 Heard Mr. B.K. Das, learned counsel I for the applicants. This application is in form The application is admitted, call Dut nor in fair Condonation for the record. Mr.B.C.Pathak, learned Petition is freet and filed vide Addl. C.G.S.C accepts notice on behalf POB 64788 38 of respondents Nos.1 & 3, none appears for the state of Assam. 20.9.2007 List this case on 18.10.2001 alongwith O.A.296 of 2001. Dy. Registres Member bb On the request made by MR.B.C. 118.10.01 Notice prepared and Sent to 0/s Pathak, learned Addl.C.G.S.C four week for innin the testiondent No 1 154 by Regd AID. along WIN M. B. 228/01 in OA 296/2000 time is granted to the respondents I to file written statement. List on 28.11.2001 for order. 1 C ( Why 90 INO 3837 63846 dy 5/10/01 Dernice report- are still

1

No written statement 28.11.01 hus been bikel

24.11.01

Heard Mr.D.K.Das, learned counsel for the applicant and also Mr.B. C.Pathak, learned Adal. C.G.S.C. as well as Mrs.M.Das, learned counsel for the respondents.

On the prayer of learned counsels for the respondents 4 weeks time is granted to file written statement.

List on 8.1.02 for written statement.

Member

Vice-Chairman

8.1.2002

It has been stated that the written written statement filed in O.A. No. 296 of 2008 will cover in this application also. In view of the position, the case may now be listed for hearing. The learned counsel for the state of Assam may file its reply within 3 weeks from today. The other respondents also may file re written statement.

List on 12.2.2002 for hearing.

1 C ( Whan

Member

Vice-Chairman

12.2.02

Heard counsel for the parties.

Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is dismissed in terms of the order. No order as to costs.

IC What Member

Vice-Chairman

Lyng of the most to the Defect for the Appoint of t

MI

pç

Applicants

Applicants.

## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 296 of 2000, 391 of 2001 and 452 of 2001.

Date of Order: This the 12th Day of February, 2002.

The Hon ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon ble Mr K.K.Sharma, Administrative Member.

O.A. No. 296 of 2000.

- 1. Sri Jatindra Sarmah.
- 2. Sri Amrit Kr. Das.
- 3. Sri Ranjan Kr. Das,
- 4. Sri Rajib Kr. Das,
- 5. Sri Dibya Dhar Gogoi,
- 5A. Ishlari Narzaary.
- 6. Sri Hiranya Sarmah,
- 7. Sri Khanindra Nath Barman,
- 8. Sri Mahendra Nath Dowerah.
- 9. Safique Ahmed,

- 10. Ritesh Bhattacharjee,
- 11. Müsfakar Ali.
- 12. Seal Sarma and
- 13. pradeep Hazarika

O.A. No. 391 of 2001.

- 1. Mr. Jorges Ahmed
- 2. Sri Amal Ch. Sarma

O.A. No. 452 of 2001

- 1. Sri Diganta Borbaruah.
- 2. Sri Ajoy Deuri Bharali . . . Applicants
  By Advocate Sri D.K.Das in all the cases.
   Versus -
- Union of India, represented by the Secretary to the Government of India, Ministry of Environment and Forests, paryavaran Bhavan, C.G.O. Complex, phase-77, Lodhi Road, New Delhi-11003.
- 2. The State of Assam, represented by the Commissioner and Secretary to the Government of Assam, Department of Forests, Dispur, Guwahati-6.

- 3. Union Public Service Commission,
  Dholpur House, Shahjahan Road,
  New Delhi (Represented by Secretary, UPSC)
- 4. The Principal Chief Conservator,
  of Forests, Assam, Rehabari,
  Guwahati.
  . . . Respondents in all the
  3 cases.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C for Respondent No.1 & 3 and Mrs Manjula Das, Govt. Advocate, Assam for respondents No.2 and 4. In all the cases.

#### ORDER

#### CHOWDHURY J. (V.C)

All these 3 applications were taken up together since it involve common question of fact and law.

- 2. In these applications the applicants prayed for the following reliefs:
- Government Notification dated 9.11.95 i.e. amended Indian Forest Service (Fixation of Cadre Strength)

  Seventh Amendment Regulation 1995 in respect of Assam and Meghalaya by amending the existing Indian Forest Service (Fixation of Cadre Strength) Regulation 1966 to the extent it earmarks 22 post of Deputy Conservator of Forest (DCF) (Territorial) for the members of the Indian Forest Service and to show all D.C.F of Assam Forest Cadre to hold charge of any forest division.
- ii) to regularly hold the meeting of the Selection Committee as per Regulation 5 of the IFS (Appointment by Promotion) Regulation,
- iii) To regularly hold Triennial review of the cadre strength under sub-rule (2) of Rule 4 of the IFS Cadre Rule 1966.
- 2. In exercise of powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 read with

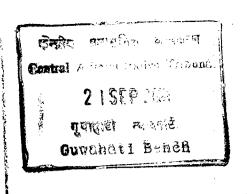
sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government in consultation with the Government of Assam & Meghalaya made the regulations to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966 known as Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations 1995. The said rules were made in terms of the notification determining the senior posts under the Government of Assam. The aforesaid rule is not an executive act, it is statutory and legislative in character having full effect subject to the provisions of the act. As a matter of fact this regulation is not directly under challenge. The applicants however objected to categorisation of 22 territorial posts in this proceeding. A legislative provision made by the competent authority cannot even be faulted on the ground of production of inequality by the operation of the Rule is not enough to attract Constitutional inhibition more so when the classification is reasonable and founded as intelligible differentia which bear a reasonable relation to the object sought to be achieved. The applicants in this proceeding are State Forest Officers. The Tribunal is competent to exercise its jurisdiction under Section 14 of the Administrative Tribunals Act, which delineated the jurisdiction, power and authority of the Central Administrative Tribunal in relation to all service matters concerning the member of all India service. Under the scheme of the act the grievances of these applicants can not be a subject matter of a proceeding under Section 19 of the Act. The applicants may take up their grievances before the State Government or any other appropriate forum and not before this Tribunal.

\_ 4 -

4. Mr D.K.Das, learned counsel appearing for the applicants contended that the grievance of the applicants are genuine. Also heard Mrs Manjula Das, learned Government Advocate, Assam and Mr A.Deb Roy, learned Sr.C.G.S.C. In the above set of circumstances we can only observe that the applicants are free to raise their grievances at the appropriate forum.

with these all the three applications stands dismissed. Interim orders passed, if any stands vacated. There shall, however, be no order as to costs.

Sd/VICE CHAIRMAN
Sd/MEMBER (Admn)



Frheelby Appliants
Though Debyit Howen 205
Wordte 21/9/2

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI

BENCH

O.A. No. 391 of 2004

An application under Section 19 of the Administrative Tribunal Act, 1985.

- 1. PARTICULARS OF THE CASE.
  - 1. Mr.Jorges Ahmed,
    s/o Late M.Ahmed,
    resident of Bhangagarh,
    Guwahati at present holding the
    Charge of Divisional Forest
    Officer, Sonitpur East Division,
    Biswanath Chariali.
  - 2. Sri Amal Marker Sarma,
    Resident of Sarania, Guwahati at
    present holding the charge of
    Divisional Forest Officer, Digboi
    Division, Digboi.

... APPLICANT.

-VERSUS-

Union of India,
 represented by the Secretary to the
 Govt. of India, Ministry of
 Environment and Forests,
 Paryavaran Bhavan,
 C.G.O. Complex, Phase-77,
 Lodhi Road, New Delhi-110003.

J. Mured.

- 2. The State of Assam, Represented by the Commissioner and Secretary to the Government of Assam, Department of Forests, Dispur, Guwahati-6.
- 3. Union Public Service Commission,

  Dholpur House, Shahjahan Road,

  New Delhi (Represented by Secy.UPSC.
  - 4. The Principal Chief Conservator of Forests, Assam, Rehabari, Guwahati.

### ... RESPONDENTS.

- 2. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE.
- (i) Impugned Central Govt. notification No. 16016/2/95-AIS(11) A dtd. 9.11.95 i.e. Amended Indian Forest Service (Fixation of Cadre strength) seventy amended Regulation 1995 in respect of Assam-Meghalaya Cadre by amending the existing. Indian Forest Service Fixation of Cadre strength) Regulation 1966 by including 22 posts of D.C.F. (Deputy Conservator of Forests) Territorial as inducted in the IFS cadre Rules thereby depriving the members of the State Forest Service like

J. Hwad

the applicants in the rank of Deputy Conservator of Forests, posting in Territorial Division of Assam although no such posts exist in Assam as per any notification issued by the State Government or any proposal made by the same at any point of time.

- (ii) Discrimination between the members of Indian Forest Service Cadre and Assam Forest Service/Class-I) cadre while proposing identification of certain key posts of Deputy Conservator of Forests in Assam by the Respondent No. 4 without any lawful authority and basis as made vide his letter dtd. 8th January, 1996 to the Respondent No.2.
- The applicant declare that the subject matter is within the jurisdiction of the Hon'ble
- The applicant further declares that the application is within the limitation prescribed under section 21 of the Administrative Tribunal Act

## FACTS OF THE CASE

That the applicant is a citizen of India and is therefore entitled to all the rights and privileges guaranteed to a citizen of India under the Constitution of India and the laws framed thereunder.

1. Shored

- That the applicant is a member of the Assam Forest (Class-I) cadre officers Association and are at present holding important Forest Divisions of Assam in the capacity of Divisional Forest Officer (DFO). The applicant in the instant petition is aggrieved by the Central Government notification dtd. 9.11.95 including 22 out of the 28 Forest Division (Territorial ) in the I.F.S. Cadre Rules.
- In the instant application, the grievances made by the applicant, the cause of action for the instant case and the relief sought for are all common to all the said applicant and hence the instant application has been filed by him and he may be permitted to do so as provided for under Rule 4/5(a) of the CAT (Procedure) Rules 1987.
- 4. That the applicant states that his service condition is governed by the provisions of "Assam Forest Service (Class-1) rules 1942 having statutory force. That your applicant was recruited as per provision of Rule 6 of the said rule and been appointed in the initial post i.e. Assistant Conservator of Forest as per provision of rule 4 (a) of the Said Rule.
- 5. That the applicant begs to state that like many other Administrative Services in Forest Service

J. Showed

too there are two seperate categories viz. the Indian Forest Service and the State Forest Service. The Indian Forest Service is regulated under the Indian Forest service (Appointment by Competitive Examination) Regulation 1967, Indian Forests Service (Appointment and rovision) Regulation 1066, Indian Forests Service (Fixation of Cadre Strength) Regulation 1966, Indian Forest Service (Pay) Rules, 1968, Indian Forest Service (Probation) Rules, 1968, Indian Forest Service (Probationer's Final Examination) Regulation 1968, Indian orest Service (Recruitment) Rules, 1966, Indian Forest service (Initial Recruitment) Regulation, 1966, Indian orest Service (Regulation of Seniority) Rules, 1968, while in Assam the State Forest Service is regulated by Assam Forest Service Class-I Rules, 1942 aforesaid.

That the applicant begs to state that the forest Research Institute, Dehradun is a deemed University. This Institution in its meeting held on 21.08.98 has recognized associate of Indira Gandhi Forest Academy Diploma as equivalent to M.Sc. (Forestry Degree). Further, the same Institution in its meeting held on 3.12.98 has also recognized the Diploma of the State Forest Service Colleges as equivalent to M.Sc. (Forestry), while doing this the Institution held that the Syllabus of the State Forest Service Colleges as very

J. Ahmed

much co-operable with that of Indira Gandhi National Forest Academy. Decision of the Institute recognizing both the Diplomas were published vide its Notification dated 21.04.98 and 15.01.99.

Copies of the Notification dated 21.04.98 and 15.01.99 and chart showing the vacant post are annexed hereto and marked as ANNEXURES-1, 2 & 3 respectively.

thus the incumbent belonging to 6A. That the Service Cadres are selected by State State Public Service Commission and thereafter do undergo Training in State Forest Service Colleges and obtained Diploma Forestry which is equivalent to M.Sc. Forestry Degree and thereafter he is appointed against sanctioned State Forest Service Post. Similarly the incumbents belonging to Indian Forest Service are selected by Indian Public Service Commission and thereafter he does undergo Training to obtain Diploma which is also equivalent to MSc. Forestry Degree and are appointed against the post under Indian Forest Service Cadres.

6B. That the applicant begs to state that under the provisions of Assam Forest Service Class-I Rules 1942, members of Assam State Forest Service is designated as Asstt. Conservator of Forests in Junior Scale and

J. Ahmud.

Deputy Conservator of Forests in Junior Scale and Deputy Conservator of Forests in Senior Scale and the Scale of Conservator of Forests and Chief Conservator of Forests in higher hierarchy. As per provision of Rule 3 of the said Rules, the members of the Senior Scale i.e. Deputy Conservator of Forests are eligible and entitled to hold charge of any Forest Division including the posts of working plan officers, Silviculturists etc. In the Junior Scale members of the Service have been designated as Asstt. Conservator of Forests and in the Senior Scale of designated as Deputy Conservator of Forests who after 18th Year of Service are promoted to the rank of Conservator of Forests etc.

That the applicant begs to state that as per the provisions of Indian Forest Service (Cadre) Rules, 1966, the Government of India in Consultation of the respective State Governments, formulate the Cadre Strength of Indian Forest Service Cadre in a State, time to time, usually at an interval of 3 years. The Strength of IFS in the Assam and Meghalaya Cadres have also been increased time to time as detailed below:

That Govt. of Assam as well as Union Government of India gradually increased the number of I.F.S. Cadre in Assam under Assam Meghalaya Cadre, and subsequently they are enlisted all the Division, Circle,

J. Dhared

Post of C.C.F. etc. by posting I.F.S. Cadre against Assam Forest Service Cadre, which has been listed below:-

INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH)
REGULATION 1966.

(Assam-Meghalaya Cadre)

1972 Revision

C.C.F. .... No.

as published by

C.F. .... No. Senior Post.

the Union Govt. of India

D.C.F. ... No.

A.C.F. .... No. Junior Post.

etc.

Total 56 Assam-Meghalaya Cadre.

1981 Revision

Senior Post.

(as published by

C.C.F.

... 1 No.

the Govt.)

Addl.C.C.F.

... 1 No.

C.F.

... 5 Nos.

Conservator of Forest

(Development Circle)

... 1 No.

C.F. (Economic

Circle)

... 1 No.

Contd.../-

J. Blood

	Conservator of Forest	
	(H/Q)	1 No.
	C.F (Social	
	(Forestry)	1 No.
	Deputy Conservator of F	orest
	(D.C.F.)	18 Nos.
	D.C.F.(Eastern Assam an	d
	Western Assam Wild Life	ţ
	Division)	2 No.
	D.C.F. (Assam State Zoo	)
	1 No.	•
	Working Plan Officer	3 No.
	Forest Utilisation Offic	er 1 No.
,	Planning Officer	2 Nos
	Silviculturist	1 No.
1988 Revision	Assam.	
third amendment	C.C.F.	1 No.
	C.C.F.(Wild Life)	1 No.
	C.C.F. (S.F.)	1 No.
	C.F.(Development)	1 No.
	C.F. (Economic Circle	1 No.
	C.F.(H/Q)	1 No.
	C.F. (S/F)	3 Nos
	Field Director Tiger Proj	iect -1 No.
f	Director Kaziranga N.P.	-1 No.
	Deputy Conservator of For	est -22

J. ahmed

1995 Revision

D.C.F.(W/L)		2	•
D.C.F.(State Zoo)		Ž	;
Working Plan Officer		1	
Forest Utilisation Officer		•	1
Planning Officer		<u>.</u>	Š
Silviculturist	•••	1	
Assam			
P.C.C.F.	-	1	•
C.C.F. (Protection)	***	1	-
C.C.F.(W/L)			
i.e. Chief Wild Life Warden		1	
C.C.F. (S.F.)		1	
C.C.F. (Research Training			
of W/P)	•	•	1
C.F.(Territorial)		•	6
C.F. (Development)	•	-	1
C.F. (Economic Circle)		•	1
C.F. (H/Q)		-	1
C.F.(S.F.)	•	•	3
C.F. (W/L)	•••	•	1
C.F.(Border)	-	•	1
Director Project Tiger Manas		•	1
Director Kaziranga N.P.	•		1.
D.C.F.(Territorial)	•	- 2	2
D.C.F.(W/L)		- 2	2
D.C.F. (Assam State Zoo)	-	- 1	
Unuliana Class Office	_	. "	,

J. Shored

Forest Utilisation Officer -1 Silviculturist -1

The latest revision of IFS cadre strength in Assam and Meghalaya cadre has been done vide-Government of India Notification No. 16016/2/95-Ais(II)-A dated 9.11.95.

A copy of the Govt. of India Notification dated 9.11.95 is annexed hereto marked as ANNEXURE-4.

- Assam to the Govt. of India to notify any post of Deputy Conservator of Assam to the Govt. of India to notify any post of Deputy Conservator of Conservator of Forest (Territorial).
- 9. That after publication of the impugned Notification dated 9.11.95, the Principal Chief Conservator of Forests, Assam sent a letter No. FE. 24/44/87 dated Guwahati the 8th January, 1996, to the Commissioner and

J. Shrud.

Secretary to the Govt. of Assam in the Forest Department, Dispur, Guwahati-6, proposing to notify a list showing cadre posts ad non-cadre posts in Assam, as in Territorial Division, Wild Life Division etc. of the State Forest Department, who has all along being discharging duties and show shouldering responsibilities by holding the charge of many of the Divisions since establishment of Forest Department.

A copy of the letter dated 8.1.96 issued by the Principal Chief Conservator of Forests, Assam is annexed herewith marked as ANNEXURE-5.

Я

That the applicant begs to state that the existence of the said letter dated 8.1.96 was not within the knowledge of the petitioners and the same came to their knowledge only in the month of August, 2000 when a copy of the same was filed in this Hon'ble Court by one Sri Anindya Swargowari, I.F.S. in W.P.(C) No. 3884/2000 filed by him claiming his transfer and posting to a so-called IFS cadre post on the basis of the said list and in the said writ petition the present petitioner No. 1 was made respondent No.3. However, the impugned list, as appended to the impugned letter dated 8.1.96 was not under challenge in the said writ petition which has already been disposed of vide order dated 29.8.2000 passed by this Hon'ble Court.

J. Shore

A copy of the order dated 29.8.2000 passed in W.P.(C) No.3884/2000 is annexed hereto marked as ANNEXURE-6.

That the Central Govt. vide notification dtd.

9.11.95 in exercise of powers conferred by Sub section

(i) of section 3 of the All India Services Act, 1951 (61 of 1951) read with sub Rule (2) of Rule 4 of the Indian Forest Service (Cadre Rules) 1966, amended the Indian Forest Service (Fixation of Cadre Strength) Regulation 1966 namely "the Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulation 1995. By this impugned notification, the entries occurring under the heading "Assam Meghalaya" have been substituted by, amongst others -- (for Assam)

Deputy Conservator of Forest (Territorial) - 22 Act.

Deputy Conservator of Forest (Wildlife Life)

Deputy Conservator of Forest (Assam State Zoo)

Thus by the above Central Government notification has included 22 out of the 28 divisions (Territorial) in the I.F.S. Cadre List. In doing so, the State Forest Service (...I) Rules 1942 has been totally ignored. Even the All India Forest Service Rules does not deny the existence of a State Forest Service Rule 2 (g) of the Indian Forest Service (Recruitment) Rules, 1966. As a result of

1. Ahmed

this notification the AFS members like the petitioner's will be deprived of posting in a Territorial division in which they are presently serving. Once the Govt. proceeds to identify the Divisions to be manned by IFS Cadre Officers which till date is yet to be identified by the State Government. The applicants further state that as per Rule i.e. Assam Forest Service Class I Rule 1942, D.C.F., C.F. etc. are also entitled to hold the charge of any Forest Division and Forest Circle and so earmarking of any post against members of any cadre State or Central is illegal, irrational discrimination and violation of State Forest Service Rules and I.F.S. service Rule. Moreover, in the name of Cadre strength in respect of Indian Forest Service (IFS) Respondent Govt. is now trying to mix up and misinterpret with the holding of the office as in charge of Forest Division (Territorial).

the divisions are headed by D.C.F. belonging to both State Forest Service Cadre (A.F.S.) as well as All India Forest Service Cadre (IFS). There is no distinction at this level except separate cadre officers of both the cadres are competent enough having the same back ground of educational and technical qualification to run the administration of a division effectively. Thus once the said Central Government notification

John

against the principle of effective personnel Management and best administration in as much as S.F.S. officers like the petitioners will be deprived of their posting in Territorial Division, Wild-Life Divisions etc. of the State Forest Department, who has all along being discharging duties and show shouldering responsibilities by holding the charge of many of the Divisions since establishment of Forest Department.

That the petitioners states that since 12. post, officers of the State Forest Service (SFS) Cadre belonging to the said Association are posted in different divisions of the State irrespecting of identification/specification of Cadre posts for the best administration and management of Forest and Wildlife of the State. Moreover, the S.F.?S. officers who are all eligible for promotion to I.F.S. after completion of 8 years of service, discharge the duties and responsibilities which are same with that of I.F.S. officers. Further, no specific duties or responsibilities are separately Vested or identified either for S.F.S. officers or the I.F.S. officers. Thus, any step in pursuance to the said notification dtd. 9.11.95 by the Central Government including the no of divisions (Territorial) in the I.F.S. Cadre list for the purpose of identifying them as cadre posts will not only be detrimental to the over-all

1. Ohmed

Management of Forests of the State but also will be totally discriminatory step towards the management of State Forest Service Personnel like he petitioners.

- 13. That your applicants state that the State Forest Service Cadre governed till today by statutory Rules called the 'The Assam Forest Service Class-I Rules 1942 framed as per provisions of the Government of India act, 1935 and saved by Article 371 of the Constitution has been totally ignored. Even the All Forest Service Rules doe snot deny the existence of a State Forest Service Rule 2 (g) of the Indian Forest Service (Recruitment) Rules 1966. As a result of the said notification the A.F.S. members like the petitioners will be deprived of posting in a Territorial sions inasmuch as 22 number of post of D.C.F. (Deputy Conservator of Forests) Territorial has been earmarked for the Indian Forest Service officers in the State Cadre. As a result of the said notification the A.F.S. members like the petitioners will be deprived of posting in Territorial division. So long run by them effectivewhich officers scope for dealing with challenging task and varied experience.
- That the petitioners further state that the State Forest Service Officers recruited by the State Government from within the State are under a statutory

J. Showed.

rules and as such the State and the Central Government has a statutory duty and responsibility that any change in the cadre strength must not be detrimental to the interest of the members of the State Forest Service like the petitioners who has contributed immensely to the preservation of Forest and Wildlife in the State since 100 years back.

15. That your petitioners states that the Indian Forest Service Rules are silent about any criterian to be adopted. Rule 4 (i) of the Indian Forest Service Cadre Rules 1966 States "The strength and composition of each of the Cadre constituted under Rule 3 shall be as determined by the Central Government in consultation with the State Government in this behalf. Rule 2 (b) cadre post meaning any of the posts specified under item 1 of each cadre in the schedule to the Forest Service (Fixation of Cadre Strength) Regulation 1966. Moreover, as per section 3 of the Assam Forest Service Class - I Rules 1942, there is the existence of State Cadre and Sub-section (2) of Section 3 stipulates that the State Government may increase the cadre by creating permanent a temporary posts from time to time as may be found necessary but in case of Assam due regular in the of regular recruits, there has been acute stagnation at the level of ACF and DCF and as a result the promotional prospects of the eligible

J. Shore

Officer's like the applicants have been restricted causing grave loss and prejudice and as such at the statutory obligation on the part of the Respondent Government to review the Cadre strength and composition has not be done regularly leading to such promotional stagnation of the members of the State Forest Service.

That your applicant states that in terms of Judgement of the Hon'ble Central Administrative Tribunal in O.A.No. 52, 53, 59 of 1993 and 96/94, three direct recruits filed application before the Hon'ble Tribunal directing the State of Assam of executing the aforesaid orders' and for initiating of contempt proceedings against the State Government for violation the directions of the Hon'ble Court in as much as by the said Judgement the State of Assam was restrained from promoting/appointing any officer of the Assam State Forest Service to any IFS Cadre including the post Conservator. The said contempt application No. 35/96 was finally heard by this Tribunal and by order dtd. 18.12.97 and contempt proceeding dropped against State Government.

Aggrieved by the Judgement and order of the Central Administrative Tribunal dropping contempt proceedings the applicants filed petition under Article 226/227 (Civil Rule No. 1859/98) before the Division

1 Shored

Bench of the Hon'ble High Court which was also rejected by order dtd. 6.5.98. Thereafter a Review Petition 59/98 has been filed before the Hon'ble High Court and the same is at present pending disposal. The applicant states that the direct recruits who had filed the said Review Petition has tried to mis-interpret and mis-read the purport of the order of the Hon'ble Tribunal ing out of O.A. No. 52, 53, 59 of 1993 and 1996/94 by stating that State Government was violating the provisions of Rule 8 and 9 of the IFS (Cadre) Rules, 1966 by posting Non cadre officers to IFS Cadre Post whereas the said Judgement only restrained the State of Assam from promoting or appointing any officer of the Assam State Forest Service to any IFS Cadre including the post Conservator of Forests so long as the IFS (Cadre) Rules 1966, and IFS (Fixating of Cadre strength) Regulation 1966 are in force.

(Copies of the order of the Hon'ble Tribunal and the Division Bench of the Gauhati High Court are annexed herewith and marked as ANNEXURES-7 & 8 respectively).

17. That your applicant states that till date the Government of Assam has categorically stated that the State Government has not as yet identified the cadre posts and as such the concerted move of direct

1 Should

recruits to misinterpret the point of posting of Deputy Conservator of Forest with appointment/promotion to their advantage has caused immense loss and prejudice to the interest of the State officers' like the petitioners'. The applicant further states that the contemplated move of the State Government to identify the 22 posts of D.C.F. torial) without first diffentiating between the nature. duties responsibilities of the State Officers like the applicants and the direct recruits will have an overall impact of the cadre Management of the respective service and thereby seriously causing immense Loss/prejudice to the interest of the State Officers like the applicants.

(Copy of the affidavit-in-opposition filed by the State of Assam in W.P.(C) No. 3884/2000 is annexed herewith and marked as <u>ANNEXURE-7</u>.

18. That your applicant states the discrimination meted out to the members of the Sate Service like the petitioners' can be seen from the fact that State Officer's are denied the senior time scale of pay and promotion to the rank of D.C.F. in the State Forest Service Cadre inspite of being eligible under Rule 11 (1) (a) and 12 (b) of the Assam Forest Service

J. Shried-

OF.

(Class-I) Rules 1942 and availability of substantiative vacancy when the relevant service Rules applicable to the direct recruits who join as A.C.F in the Department are strictly followed and implemented. Moreover, in the matter of passing of Departmental Examination promotion to senior Time Scale, serious directions /violations of the Rules applicable to the recruits vis-a-vis the State Offices can also be and also orders of the Hon'ble High Court and Supreme clearly supports the contention Court which applicants regarding hostile discrimination between the State Officers and the direct recruits. Mention may made of cases were officers' recruited initially ACF who have been serving for nearly 14 years by now but have not be promoted to the Senior Scale (DCF) otherwise eligible for promotion is per provisions Rule (11) (a).(a) of the APS (Class-7) Rules 1942. There are instances of officers in the senior Scale who promoted to IFS as per Rules from S.F.S. Cadre at Fag end of their career, holding the post of D.C.F. (DFO) for more than 25 to 30 years and thereafter to retire without further promotion of the rank of C.F., C.C.F. and P.C.C.F. This have been the scenario due to the intake of direct officers to the State of regularly without taking into consideration the service prospects of the State Officers' by holding the selection committee meeting in time for promotion of

J. Shored

Officers to the Indian Forest Service (IFS) and regular Triennial Cadre review as envisaged under the relevant statutory regulation regulating of their condition of service seriously jeopardising the State Officers' like the petitioners promotional avenues.

That your applicant states that sub rule (2) 19. of Rule 4 of the IFS (Cadre) Rules 1966 there is a mandatory provisions of Triennial Revision of the Cadre. The said Rule is quoted below. 4 strength cadre (1) The strength and composition of each of cadre constituted under Rule 3 shall be as determined by regulation made by the Central Government in tion with the State Government in this behalf, (2) Central Government shall at the interest of every three years' re-examine the strength and composition of each such cadre in consultation with the State Government concerned and may make such alteration therein as it deem fit. Provided that nothing in this sub-rule shall be deem to effect the power of the Central Government Toalter the strength and composition of any cadre at any other time. Provided further that the State Government concerned may add for a period not exceeding one year, and with the approval of the Central Government for a further period not exceeding two years, a state or Joint cadre one or more posts carrying duties and responsibility of a like nature to a cadre post

J. Showed

plain reading of rule 4(2) of the Cadre Rules clearly stipulates that a duty is east on the part of the Central Government to maximum the strength and composition of each cadre in consultation of State Government concerned at the interest of 3 years' but this statutory obligation of carrying out Triennial Review was totally ignored leading to acute stagnation in the promotional prospects of the State Officers like the applicants.

20. That your applicant states that as per Rule 5 the IFS (Appointment by promotion) Regulation stipulates preparation of list of suitable officers for promotion from the State Forest Service after completion of eight years of continuous service to the Indian Forest Service. The relevant Rule is quoted below. 5 (1) preparation of list of suitable officers-(1) committee shall ordinarily met at interval not exceeding one year and prepare a list of such members of the Sate Service as are held by them to be suitable for promotion to the service. In the case in Assam, the respondent authority not hold the meeting of the selection committee for considering the case of eligible State Forest Officers like the applicants to be included for promotion to the Indian Forest Service and as a right to be considered for promotion to the Forest Service gets jeopardised prejudicially effecting their promotional prospects to reach higher and chleons of their service.

J. Showed

- That your applicant states that in view of the similarities in the function and duties of the IFS and State Forest Service Officers' together with parity in Educational Qualification, the applicants are entitled to similar pay and other pecuniary benefits. Moreover, the members of the State Forest Service and the Indian Forest Service Officers' differ with the other All India Services like IPS and IAS inasmuch as they have to undergo two years of Technical/specialized Training which itself is quite unique and difference in pay and pecuniary benefits to the members of the State Forest Officer vis-a-vis IFS is discriminatory, arbitrary and violative of Article 14 of the Constitution.
- That as per Rule 4 (1) of the IFS (Recruit-22. ment) Rules, 1966 the State Forest Service (hereinafter referred to as S.F.S.) Officers of adjudged suitability may be recruited in the IFS, Sub-rule (i) (b) (ii) and (iii) of Sub-Rule (2) of Rule 4 of IFS (initial Recruitment) Regulations, 1966 provides the eligibility criteria of SFS officers for getting recruited in IFS Senior Scale and Senior Scale respectively. Sub-Rule (3)(A) of Rule 4 of IFS (recruitment) Rules, 1966 provides for that the Central Government can make fresh recruitment under Rule 4 (1) with effect from initial the date of which appointment had become invalid (by reason of any Judgement or order of any court).

J. Mared.

does not restrict the Government to make only such number of appointment as had been invalidated. Sub-Rule (2) of Rule 4 of the IFS (Cadre) Rules 1966 as armed the Central Government with power to alter the strength and the composition of any cadre at any time.

- That in case of the State of Assam though the S.F.S. Offices of 1962-64 by which all India Forest College completed, the required service length of 4 (four) years and were eligible for initial recruitment they were denied their legitimate right of getting inducted to the IFS.
- That the initial recruitment for the State of Assam became invalid because of the Judgement of Hon'ble High Court of Guwahati in civil Rule No. 9/1968 (S. Islam Vs. The Union of India and others) passed on 28.8.69. Ultimately the initial recruitment was completed as per Government of India's notification No. 3/60/70-AI S(IV) dated 6.12.71 for the Sate of Assam.

Government of India's notification dated 17.11.72 is annexed hereto as ANNEXURE-9.

25. That on 6.12.71 the S.F.S. Offices of 1062-64, 1063-65, 1964-66 and 1967-69 batches from I.F.C.

J. Shoul.

completed continuous service of 9 years, 8 years and 4 years respectively comprising 25 officers (5, 7, 5 and 8 officers in respective years).

That though the Government of India had full power to revise the cadre strength at any point of time as indicated in paragraph 5.5 above and more so when as per mandatory provision sin sub-rule (2) of Rule 4 of the IFS (Cadre) Rules, 1966, the revision of Assam Cadre was due during 1966 itself, the case of none of the aforementioned 25 officers was considered for appointment in IFS inspite of their eligibility for recruitment. this was because the cadre was not revised in pursuance of the ground realities.

27. That delay in initial recruitment called for reconsideration of the cadre structure at the time of finalisation of initial recruitment process which was adopted by the states like Kerala, Andhra Pradesh, Karnataka etc. on their own. While states like M.P. Maharastra and Orissa made the amended cadre strength as per order of the Hon'ble Supreme Court of India. Had this been done in Assam also then the members of the applicant association would not have suffered irreparable loss and hardship.

That recruitment under sub-rule (2) of Rule 4

Contd.../-

J. Showed.

of IFS (Recruitment) Rules, 1966 can be made only after the recruitment under Sub-Rule (i) of the Rule 4 is completed. But in case of Assam as many as 3 (three) direct recruits (R.R.) were appointed by the Govt. of India under orders dated 21.3.69, 8.5.69 and 4.7.69 awarding the years of allotment as 1963 and 1964 and 1969 respectively.

That the authorised cadre strength fixed for 29. Assam under IFS (Fixation of Cadre Strength) Regulation 1966 was 32. Thirty one (31) officers of A.F.S. were recruited in I.F.S. and one post was vacant. As per cadre schedule 1966, 24 posts were earmarked for direct recruitment (including I.N.) and 8 posts were earmarked as promotional posts. but the only vacant post available was not even filled up through promotional channel; instead with the induction of 3 R.Rs. authorised cadre strength was exceeded. Therefore, Government of India by inducting the aforementioned three regular recruits of the State Forest Service Officers. The Government of India resorted to the aforesaid action in abuse of power vested in it under sub-rule (2) of Rule 4 of the IFS (Cadre) Rules, 1966.

Under sub-rule (2) of Rule 4 of the IFS (Cadre) Rules, 1966 there is a mandatory provision for triennial review of cadre. It is pertinent to mention

J. Shwed.

that the review of cadre. It is pertinent to mention the review of cadre was due in 1969 and then in that 1972. During this period triennial cadre review because still more necessary because of intake of regular recruits before completion of the process of final recruitment. However this statutory obligation of carrying out triennial cadre review was totally ignored. Moreover, during 1972 because of renaming of Assam Cadre as "Assam Meghalaya Joint Cadre" has a sequel to the emergence of the new State of Meghalaya carved out of Assam, the cadre was enlarged to the limit of providing essential number supportive IFS cadre officers to the new State of Meghalaya. Eventually the authorised strength of the cadre was increased from 32 to 39. This revision of the cadre was not done with an objective view to meet the actual requirement of the joint cadre on study of the ground realities. This resulted in restricting the provision for the promotional quota. Even that this authorised cadre strength of 39 officers, provision for 9 promotional posts was available in IFS senior scale. While vacancy in cadre strength conceded from 1977 onward SFS officers could have been appointed against promotional quota upto the limit of dadre strength but that was also not done. Denial of promotion the eligible officers in time adversely affecting their promotional prospects causing immense hardship.

J. Whomed.

Statement showing the sanctioned strength and men in position is annexed as ANNEXURE-9.

That one senior IFS officer expired in 1967, 31. cfeating another vacancy. One of the vacancies in senior scale was filled up on 26.3.75 by promoting SIF.S. officer, keeping 7 more posts vacant. During 1976, the vacancy in senior duty promotional posts increased to 9, but none from S.F.S. cadre was promoted, though the quota for direct recruit was more. Though a proposal was mooted for the revision of cadre from the  $\mathbb{C}[C.F., Assam the triennial review due in 1975 was ig$ nored. Triennial reviews for Assam and then for Assam -Meghalaya joint cadre were due during 1969, 1975, 1978, 1981, 1984, 1987, 1990, 1993 and 1996 since the inception of the I.F.S. But the real cadre review for Assam Meghalaya Joint Cadre was done during 1978, 1982 and 1987 and 1995. The revisions during 1977 and 1988 were because of changed percentage fixed against item Nos. 2, 5 and clubbing up of item Nos. 6, 7 and 8 as item No. 6 respectively. The factual position illustrated above bears testimony to the extent and enormilty of discrimination meted out against the members of the State Service in matters of their service prospect.

That though there is mandatory provision under Rule 5 (1) of the IFS (Appointment by promotion) Regulations, 1966 for preparation of annual select list no selection Committee meeting was convened from 1967

J. Ghored.

to 1974. During December, 1975, the first ever selection committee meeting was convened for preparation of select list for Assam Meghalaya Joint Cadre an the list of six offices was prepared against 9 promotional posts as per cadre schedule of 1972. This is yet another instance of violation of the provisions of IFS (Appointment by promotion) Regulations, 1966 which makes preparation of amnual select list a mandatory requirement an also lays that the annual select list should contain the down names of selected officers double the number of vacancies. For non-preparation of the select list, as per rules, the State Forest Officers had to suffer stagnation in their service which adversely affected service prospect. It is pertinent to mention here that the select list was notified on 23.6.76 when as many as 9 senior duty posts were lying vacant in the Assam Meghalaya Joint Cadre.

Select list of 1976 and the cadre schedule of 1972 are annexed hereto as ANNEXURES10 & 11 respectively.

That the cadre was marginally revised during 1977 due to increased percentage of posts under central Government and training reserve. Eventually 10 promotional posts are available. During 1978, the first ever regular cadre revision took place for Assam Meghalaya

J. Shored

09

Joint Cadre, though it should have been the 4th Triennial cadre Review. However during this review the authorised cadre strength was increased from 43 to 61 with promotional quota of 14. During 1976 there was no Selection Committee meeting. The committee met on 25.11.77 and prepared a select list of only 7 (seven) officers, though the number of anticipated promotional vacancy was 8 as per revised cadre schedule notified on 6.1.78. This is a glaring example of extreme injustice meted out to the S.F.S. officers of Assam -Meghalaya Joint Cadre.

Copies of cadre schedule of 1977, 1978 and the select list of 1978 are annexed hereto as ANNEXURES-12, 13 AND 14 respectively.

That the Assam Forest Service (Class-1) Association had in its representation dtd. 6.2.96 has drawn the attention of the Respondent No.1 and 2 to the grievance of the same regarding identification/notifying of cadre posts and the Govt. of India notification No. 16016/2/95-AIS(II)-A dtd. 9.11.95 the amended Indian Forest Service (Fixation of Cadre strength) Seventh Amendment Regulation, 1995 in respect of Assam and Meghalaya and called upon the competent authority to refrain from identifying the post/divisions for the I.F.S. officers and to continue to post all eligible

J. Here o

officers (both I.F.S. and A.F.S.) as presently done, but till date no action has been taken by the Respondent No.1 Government.

A copy of the representation dtd. 6.2.96 is annexed herewith and marked as ANNEXURE-15.

That your applicant states that in view of the similarities in the function and duties of the IFS and State Forest Service Officers' together with parity in Educational Qualification, the applicants are entitled to similar pay and other pecuniary benefits. Moreover, the members of the State Forest Service and the Indian Forest Service Officers' differ with the other All India Services like IPS and IAS inasmuch as they have to undergo two years of Technical/specialized Training which itself is quite unique and difference in pay and pecuniary benefits to the members of the State Forest Officer vis-a-vis IFS is discriminatory, arbitrary and violative of Article 14 of the Constitution.

In the schedule D.P.notification No. 6/41/71-AIS iv(A) dtd. 20.1.72 for Assam Meghalaya Joint Cadre strength is mentioned in terms of number of post in each rank. The term cadre is not defined in the cadre Rules. It is defined in F.R. 9 (4) as follows:-

A. cadre means the strength of a service of post of a service sanctioned as a separate unit (emphasized) from the emphasized

J. Hhreed.

Contd.../-

sized word it would appear that cadre has nothing to do with nomenclature but with number. Cadre posts therefore would mean the number of posts comprised within the sanctioned strength of a service or posts.

That your petitioner states 36. that recruitment between the State Forest Service Officers and the direct recruits belonging to the Indian Forest Service (IFS) are different, yet the nature of duties, responsibilities and qualifications been same. State officers are entitled to equality in the matter of pay and pecuniary benefits. The petitioners would further state that the post mentioned in the regulation like the post of working plan has till date not been assigned any seperate dutiesi and responsibliities. Moreover, though under the cadre Regulation there is no post of Chief Conservator of Forest (Territorial) but in fact the entire Territorial divisions are under the effecting control of the Chief Conservator Forest (Territorial). The petitioners craves leave the Hon'ble Court to place various instances of lies created in the cadre management at the time hearing.

That your petitioners state that they have reliable learnt that the State Government is now contem-

Contd.../-

plating to identify the 22 posts of D.C.F. as Cadre post by completely ignoring the genuine interest of the State Forest Officers like the petitioners who are as present serving in different territorial divisions of Assam and such action of the State Government without taken into consideration of ground will be grossly discriminatory an certainty and prejudicial to the interest of the State Forest officers in the name of Deputy Conservator of Forest and hence such action is liable to be stayed/suspended till disposal of the present case.

38. That the petitioners state that they have a strong prima facie case and if the impugned notification dtd.9.11.95 is given effect too by the State Government, the petitioners in the rank of D.F.O. in charge of Territorial divisions of Assam will suffer irreparable loss which cannot be compensated in terms of money if the cadre post are identified and notified by the State Government. The balance of convenience is strongly in favour of the petitioners'. This is therefore a fit case where Your Lordship may be pleased to stay/suspend the impugned Central notification dtd. 9.11.95.

### 6. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

(i) That your petitioner submits that the impugned Central Government Notification No. 16016/2/95 AIS(ii)-A dtd. 9.11.95 amending the "Indian Forest

Contd.../-

J. Almer

Service (Fixation of cadre strength) Regulation, 1955" in respect of "Assam and Meghalaya" by amending the existing Indian Forest Service (Fixation of Cadre Strength) Regulation, 1966 fixing 22 of 28 divisions (Territorial) in the I.F.S. Cadre list thereby denying the same posting to the members of the applicants has been passed in a most arbitrary, unfair unreasonable, capricious manner and is schoking to judicial conscience and the rights guaranteed to the petitioners under Article 14 and 16 of the Constitution of India have been blatantly violated.

(ii)your petitioners submit that That the impugned notification by the Central Government dtd. 9 11.95 categorising the Territorial Division to manned by person belonging to the Indian Forest Service (\$FS) is totally against the principle of effective personnel management and best administration in as much as the State Forest Service Officers will deprived of their posting in Territorial Division Wildlife Division etc. of the State Forest Deptt. who has been discharging duties, contributing till date for the preservation of forest and wildlife in the State. Since its inception and since the said notification will seriously jeopardies their service career and has been passed without aĥy reasonable basis or justification or discernible grounds and as such the same is liable to be set aside and quashed.

N

post, the officer of S.F.A. cadre are posted in different division of the State irrespective of identification/specification of Cadre posts for the best management administration of Forests and wildlife of the State and since no specific duties or responsibilities are separately vested or identified of on S.F.S officer or I.F.S. Officer at the level of DCF, the Central Government notifications dtd. 9.11.95 identified certain post to be filled up by I.F.S. Officer is illegal, void and without jurisdiction and the same is liable to be set aide and quashed.

That the petitioners submit that the defini-(iv)tion of Cadre in F.R. 9(4) clearly means the strength of a service or post of a service sanctioned as separate unit and since cadre has nothing to do with nomenclature but with number i.e. number of post comprised within the sanctioned strength of a servicer post, the Central Government notification dtd. 9.11.95 categorising certain post of DCF (Territorial) as reserved for I.F.S. officers and identified such post as Cadre post is detrimental to the interest of the members of S.F.S. and against the interest of effective administration and management of Forest and Wildlife of the State and the same is violative of the fundamental rules which are statutory in nature and as such is liable to be set aside and quashed.

J. Bhood

- (v) That the petitioners submit that because of the said impugned notification dtd. 9.11.95 there has been a marked increase of service stagnation in the posts of A.C.F. for S.F.S. Officer though the officers eligible for promotion after 5 years as per Rule, the officer serving for14 years are ACF have not been promoted. Moreover, identifying the post/division for the I.F.S. Officer as envisaged under the said notification is against the provision of the Assam Forest Service (Class-I) Rules 1942 and as such the impugned notification is illegal, unconstitutional and contrary to law.
- (vi) That the petitioners submit that the impugned notification dated 9.11.95 identified certain division in the I.F.S. Cadre list has been made mechanically and on the basis of irrelevant and extraneous consideration. There has been a total non-application of mind to the relevant factors. No reasonable persons in the facts of the instant case could have passed the impugned notifications as the same reflects malice in law and can be justified by any reasons other than bonafide. There has been a colorable exercise of power for collateral purpose.
- (vii) That the petitioners submit that the impugned notification dated 9.11.95 by the Central Government including 22 out of 26 divisions (Territori-

J. ghned.

W

al) in the I.F.S. Cadre list doe snot pass the test of permissible classification as envisaged under Article 14 of the Constitution of India relating to equality Since the categorization/ identification of certain division in the I.F.S. Cadre list giving benefit to the persons belonging to the I.F.S. and those belonging to the S.F.S. who are left out of such cadre posting by the said notification are not founded on an intelligible differential and secondly the differntia does not have a rational nexus between the basis of classification and the object sought to be achieved by the said decision and on these point alone the Central ment notification dated 9.11.95 is bad in law violative of Article 14 and 16 of the Constitution the same is liable to be set aside India and quashed.

(viii) That the petitioners submit that the impugned notification dated 9.11.95 has caused adverse civil consequences to the rights of the applicants as the said categorisation of certain post for the I.F.S. cadre officers will seriously prejudice the promotional prospective of the S.F.S. personal and as such the said notification is in violative of the principles of natural justice and fair play and hence is liable to be set aside and quashed.

J. Ahred

- ment has no lawful authority to prejudicially effect the right of the petitioners for future promotion by a mere executive fiat, more so when no provisions of law has authorized the Government to do so as such the impugned notification dated 9.11.95 is not sustainable in law and is liable to be set aside and quashed.
- (x) That the petitioners submit that the settled position of law being, when any administrative order is likely to entail civil consequences or otherwise effects the rights of the petitioner's vis-a-vis their future promotional prospectus it is necessary to observe principle of natural justice before passing such an order an the same is violated in the instant case the impugned order No. dtd. 9.11.95 cannot sustain.
- $(\times i)$ That your applicants state that the Respondent Government has failed to carry out their statutory obligation by not holding the meeting selection committee in time as per Regulation 5 the IFS (Appointment by Promotion) Regulation 1966 holding the Triennial Review as per Rule 4 of not the IFS (Cadre) Rules 1966 and other statutory regulation which has entailed grave loss and prejudice to the members of the State Forest Service like the applicants.

J. Showed

### DETAILS OF REMEDIES EXHAUSTED

- (i) That the applicant has already filed various representations before the competent authorities for redressal of their grievances.
- 8. That at present no application is pending before any court/tribunal.
  - 9. RELIEF SOUGHT FOR.

In view of the facts and circumstances stated above, the applicant prays for the following reliefs:-

In the premises aforesaid, Your i) Lordships may be pleased to admit this petition, call for the records of the case and issue rule and set aside and quash. the impugned Central Government notificadtd. 9.11.95 (Annexure-) tion amended Indian Forest Service (Fixation of Cadre strength) Seventh Amendment Regulation 1995 in respect of Assam and Meghalaya by amending the existing Indian Forest Service (Fixation of Cadre Strength) Regulation 1966 to the extent it earmarks 22 post of Deputy Conservator of Forest (DCF) (Territorial) for the

J. Showed

NX

members of the Indian Forest Service (IFS) and to show all D.C.F. of Assam Forest Cadre to hold charge of any forest division and that same as D.C.F. of I.F.S. cadre in the State of Assam, Forest Department and/or why the said notification dtd. 9.11.95 categorising 22 post of D.C.F. (Territorial) for members of Indian Forest Service should not be declared as void, illegal and ultra vires the Parent Act and also quashing the entire letter dtd. 8.1.96 along with the list appended therewith issued by Principal Chief Conservator of Forests, Assam or why any appropriate directions should not be issued so as to give complete the petitioners and on cause/causes shown and upon hearing the parties, Lordships may be pleased to make the Rule absolute and/or pass such other order, orders as Your Lordships may deem fit and proper.

ii) To hold regularly the meeting of the selection committee as per Regulation 5 of the IFS (Appointment by Promotion) Regulation and to consider the case of

J. Shred

eligible State Officers' like the petitioner for promotion to the Indian Forest Service.

iii) To regularly hold Triennial Review of the cadre strength under sub rule (2) of Rule 4 of the IFS Cadre Rule 1966 for including eligible State Forest officers like the applicants to the Indian Forest Service (IFS).

iv) To prohibit/restrain the State Government from promoting any direct recruit IFS officers to the Senior Time Scale without complying with mandatory provision's of Sub rule (3) of Rule 6A of the IFS (Recruitment Rules 1966) and/or in violations of the Hon'ble Gauhati High Court Division Bench Judgement in Civil Rule No. 2979/97 dtd. 25.4.97 since upheld by the Hon'ble Supreme Court of India.

iv. To direct the respondent government to bring in pay parity between the State Forest Officers' alongwith the Indian Forest Service Officers in view of similarities in duties of educational qualification.

J. Ohneel

vi) to direct the respondent authority for complete moratorium for a spcified period for intake of members of direct recruits (IFS) in the joint Assam, Meghalaya Cadre till such time the competent authorities take remedial steps for ameliorating the career prospects of the State Forest Officers' on account of acute promotional stagnation.

10. Interim order

Pending disposal of the Rule Your Lordships may be pleased to stay/suspend the
operation of the impugned Government India
Notification dated 9.11.95 (Annexure- )
to the extent mentioned above and be
further prohibit/restrain the State
Government from identifying notifying the
posts to be manned by cadre officers in
respect of the posts of Deputy Conservator

To phone

of Forests and also letter dtd. 8.1.96 issued by the Respondent No. 4 and the list appended therewith till disposal of the rule.

And for this act of kindness your petitioners as in duty bound shall ever pray.

- 10. Nil
- 11. Postal order No. issued by post Guwahati.
- 12. List of Enclosures as per index.

q, Murel

### **VERIFICATION**

I, Mr. Jorges Ahmed, son of Late M.Ahmed, aged about 41 years, resident of Bhangagarh, Gauhati at present working the Charge of Divisional Forest Officer, Sonitpur East Divsion, Biswanath Chariali do hereby solemnly affirm and state as follows:-

- That I am the applicant No. 1 in the instant application and is authorised and competent to swear this affidavit on behalf of applicant No. 2 being acquainted with the facts and circumstances of the case.
- That the statements made in this affidavit and in paragraphs 5, 6, 7, 8, 9, 10, 41 are true to my knowledge, those made in paragraphs

And I sing this affidavit on this the th day of September, 2001 at Guwahati.

Identified by me

Joseph Shwed.

Advocate's Meck.

Contd.../-

ABBESURE

FOREIG REFERRENT ENSTRADTE DEFINED UNIVERSITY COLUMN COUNCIL OF FORESTRY RESEARCH & EDUCATION) POST:: I.P.E. KAULAGARH ROAD DEHRADUNG 248 195

- 1997/1-9/90-pug

Datod 21-04-98.

## потакталтана.

Lendende Connell of Forest Research Institute (Deemed or versitay), helmedun hit, its mosting held on 20,1.1990 considered and a committee of annochate of Ending Candhi National Forget T(ALCHER) Diploma as equivalent to n.so. (Forestry) degree. research that Angrew Diploma in a microsure of Afric Digitoma. and the accountsed by the m pourd of Hanagement of FRI (Decomed 's roder) as equivalent to M.Sc. (Forestry). It was also noted - Dince standard of education and training of RFS probationers off the har tech only been maintained but improved, there is a -- , wind to recognize the Alemen Diploma equivalent to M.Sc. (1987) as was done in the case of Arro Diploma.

who Academic Council unanimously resolved the AICHER ... he recognized as equivalent to M.Sc. (Forestry), a 10 delon to this effect is enacted as follows:-

which Daysland to be twented equivalent to hise. (Normathry)"

sd/-pr.J.K.Rawal . Director, Forest Research Institute (Docmod University) Dehradun

Cally or a 100, of more of the Бинутиппер, Уприза, эполия

out of the own pmc thes

Man Luth : Jane

जन महासंसाम चंहणान, महा सिम्दि स्थानस (भारतीम वानिकी अनुसंसान युवं भिता वरिवत) . PONEST RESEARCH RESERVOYER, PRESIDED BUILDERSITY URDIAN COUNCIL OF FUNESTRY NESTABLE O EDUCATION) POST : LP.C. KAULAGAIM HIMO, DEHMADIM 248 185

Detud the 15th Jan.,

5071 - 9/99 - DUC

Ha.

# NOTTECATION

The Academic Council of Forest Research Institute (Deemed University). Polica Dun at its meeting held on 14.12.1998 considered the recognition of Diploma of State Forest Service (S.F.S) Colleges as equivalent to M.Sc. (Forestry).

A Committee had been appointed on the recommendation of the Academic Council meeting on 28,1.98 to examine the syllabus of S.F.S. Colleges for the purpose. The Committee thoroughly examined the contents of the syllabus and found that the education and practical training of the S.F.S. Colleges are very intensive and include the come lorestry and allied subjects namely Silviculture, Forest Management, Wood Harvesting (Logging), Biological and Earth Sciences, Wood Technology, Wood Based Industries, Social Foxestry and Wildlife Management, Besides, a thorough exposure to practical application of the above subjects was provided by way of laboratory experiments and field tours to various forest areas. The Committee also compared the syllabus of the S.E.S. Colleges with that of Indira Gandhi National Forest Academy (ICNEA) which leads to an award of Associate of Indira Gaudhi Mational Forest-Academy (ARTHEA) Diploma, The Committee concluded that the syllabor of S.F.S. Colleges was very much comparable with that of ICHFA.

Considering the high standard of training and education in the S.F.S. Colleges and also the fact that AJCNFA Diploma has been treated equivalent to M.Sc. (Forestry) vide notification No. 4697/1-9/98-DUC, dated 21.4.1998, the Academic Council unanimously resulted that the Diploma of S.F.S. Colleges be recognized equivalent to M.Sc. (Forestry). A promulgation to this effect is enacted as follows:

"NF.S. Colleges Diploma to be treated equivalent to Pl.Sc. (Forestry)

(Dr. J.K. Rawal) Director

Forest Research Institute (Deemed University)

Delua Duu.

Copy to all concerned

91 25 116

48

10 58

10 39

# 2. WELLS SOUTHER RECEIVED TO A STREET OF THE PARTY OF THE STREET OF STREET STREET, STR

In pursuance of sub-rule (1) of rule 4 of the Indian Forest Service (Cache) Rules, 1956, the Central Government hereby makes, in consulta-tion with the Government of the State concerned. the following regulations, namely

- 1. Short title and commencement. (1) These regulations may be culled the todlar Forest Service (Ernation of Cadre Strength) Regula-
- (2) They shall be deemed to have come into force with effect from 1st October, 1966.
- 2. Strength and Composition of Cadres, The 2. Sureign and Composition of Caures. The posts Forne on, and the strength and composition of the eadre of, the Indian Forest Service in each of the State shall be as specified in the Schedule to these regulations.

## SCHEDULE ANDURA PRADESH

1 Santos P. ANDHRA PRADESH		
Country of the Contract of the	٠.	
Additional Chief Conservator of Potents,	٠	
Life	Wild	
Conservator of Porests	•	
Conservator of Corests, State Finding (	Trete.	
Conservator of Poiests. Research and De- ment Chyle, Hydeinhad	veloje	
Conversator of Porosts, While the Sec.		
The state of the s		
tion Division of Potests, Soil Con-	- 11 1 13 13 13 13 13 13 13 13 13 13 13 1	I,
Chiefe, Hyderalist	nding	
Doputy Conservator of Porests, Saw Mill	Divi-	
Assistant Chief Conservator of Forests		
State Silvientunist		
Curator, Nehru Zuological Park		
Working Plan Officer		
Porest Utilization Officer		.3
Principal Property		1
Principal, Porest School, Yalandu Porests Ganeticus		1
The as Connections		i
		6.1
Source posts under the Central Government 20% of Labove	nent	•
	ţ	77
Posts to be filled by momention in according with rule 8 of the Indian Property	unce unce	

**	 ٠,				
**		•	•		
				t	

3. Posts to be filled by momentum in accordance with rule 8 of the Indian Porest Service (Resentiment) Rules, 1962.	•••••
(Rescrittment) Rules, 1906 Torest Servica	
A Padviola filled by direct recontinent	21
(a) A Department of active of 1822 of 4 above	5.2
(ii) At love deput iting	ч

Ġ	Leave Reserve (ept 1 %) of 4 about		
′	**************************************		
₦.	Training Reserve duty and Albaye		1

Officer Regulational posts			
Promoffor posts		•	
Total Anthorised strength	•	•	•
and connectised strength			

## ASSAM Senior posts under the State Governments

Deputy Conservator of Forests Deputy Conservator of Forests, Eastern Assum and Western Assum, Wild Life Division Deputy Conservator of Forests, Assum State Zoo Working Plan Officer Porced Hittiantian Officer Planning Officer	Chief Conservator of Forests Additional Chief Conservator of Forests Conservator of Forests, Developments Conservator of Forests, Peonomic Circle Conservator of Forests, Head Quarters Conservator of Forests, Social Foresty Deputy Conservator	
Deputy Conservator of Porests, Eastern Assum and Western Assum, Wild Life Division Deputy Conservator of Forests, Assum State Zoo Working Plan Officer Porest fullbatton total.	windlyator of Ements	
Voo Working Plan Officer Porost Billiantion Different	and Western Assam William Bastern	Assam
Working Plan Officer Formst Hillimiton (2004)	Deputy Conservator of the	",
Working Plan Officer Formst Hillimiton (2004)	Zoo	State
Percent fittlemetten times		
Planning Officer	Harrie Child	
Phinning Officer	The state of the s	•
	Phonolog Officer	•

Clifet Connervator o		.,,,,,	^	
Cimenan	r contest	7		
Conservator of Lore.	ds. De	edow.		•
Deputy Conservator	ast the		W 711	
Deputy Caman	331 1.011	1919		
Deputy Conservator Working Plan Conservator	at Page	3 (b. T	ralahi	
	r .			• •
Planning Officer		•	٠,	
Silviculturists.	•	•		

Stlytentimber .

## 2. Senior posts under the Central (i) 20% of Labove Government

3. Posts to be filled by promution in accord withrule B. of the Indian Porest Sc. (Recruitment) Rules, 1966	lanca cylce
5. Posts to be filled by direct recruitment 5. Deputation Reserve (a) 5 % of 4 above 6. Lonve Reserve (a) 1 2% of 4 above 7. Juntar posts (a) 1 2% of 4 above	•
7. Juntor ports 6820% of 4 above  8. Training Reserve 6910% of 4 above	•

Princel Recruitment posts	
Promotion Pasts	
Total Authoritied Bacogab	
•	•

Unclud Jephalay)	los atso. Valoga	nn ad hije Increase	ы	,	١,	į
,,	yendt.	•		•		

113

or Che Principal Chief Conservator of Lorente CCE Char Connectance of Lorents I Conservator of Lorenty ORGANISATION Pla Making Plan Officer Millia 12 VI . 50 5 J. O . Planning Officer 6. D.C.F. : Deputy Conservator of Forests Z.R.&E&W P Research & Education & Working Plan Social Forestry S.S.L.21 110 Lactern Swam Chick 10 WAY Western Aronn Cuchi H: CA.Cii Critial Assum erasis C.C.E. SOCIAL FORESTRY PLANNING OFFICER C.C.E.(TERRITORIAL) D.C.E., PUBLICITY C.E. (BORDER-ATTACHED) D.C.F., MONITORING C.E.,BANGAIGAON SOCIAL FORESTRY CIRCLE E.A. SOCIAL FORESTRY CIRCLE C.F. GHY. W.A.SFC. BANGAIGAON KOKRAJIIAR GOALPARA S.EDIVN. DHUBRI BARPETA S.F. DIVN. SEDIVN D.C.FS.EDIVN. SEDIVN DIBRUGARH SIBSAGAR GOLAGHAT (ATTD) CHARALL NAGAON LAKIHMPUR B-NATH SEDIVE. SEPTINA SEPTINA SEPTINA SEPTINA GUWMHATI NALBARI BARIMGANG DARRANG SH.CHAR SEDIVA S.E. DIVN. S.EDIVN S.FDIVN  $s\, {\rm FDIV}_N$ CTCFCENTRAL ASSAM CIRCLE CTHAI FUGAON DIVN EASTERN ASSAM CIRCLE KAMRUP WEST DIVN KACHUGAON DIVN AIL VALLY DIVN, KAMRUP EAST DIVN. DIBRUGARII DIVN DHUBRI DIVN NORTH KAMRUP DIVN DOOM DOOMY THYR. W. I AFATA DIVA GOALPARA DIVN DIGHOL DIVE DARRANG DIVE GOLAGHAT DIVN. JORHAL DIVE LOCIGIAN DIVN. SHEAGAR DIVE Location 1017 2 CHASIMAN

Region are a papercure

## AMMEX. B

ERVATOR OF FORESTS

Trok or rokest area. MASSINITE CHITCHEN

TARRES OFFICER II

ECONSURVMOR OF FORESTS PUBLICARY

ECONSPRIATOR OF TORPATS (M&L)

INCIPAL, N.F.ER.C

REST UTILISATION OFFICER

MEST OTHERSTION OFFICER			,
C.C.E. WILD-LIFE CONSERVATOR (	DF FOREST (H.O.) PFFOREST, PULICITY PARDEN(DCF)	C.C. (R. &FRAUP)	(R&L&V.P)
DIRECTOR EAZERANGA NATIONAL PARK (C.E.). FASTERN ASSAM VII O LIFE DIVN	DROCTOR EDITE(C.F.)		CF 10 VI LOPKIERE
WORKING PLAN OFFR LOWER ASSAM CIRLE (DCF)	MARRA DEPUT	IN OFFICERT WORKING I	GUAVADATI
ASSANCETATION AS	DLO, LLS.PLAHE MAKUM	DEO. GENETICS	(DCI)  D.E.O.  SHATCHELUEISI
ANNING OFFICER (AFTD) AFTTN, DIVN, PAR	PE DIVN. WILD LITA N TINSUKIA C.E. KARBI ANGLO	BARRARG	WILD LIFE DIVE KORRA BIAR ASSAM C.F. SAC

S DIVN.

ANNING OFFICER (AFTD) ACTTN, DIVN.

SECTIONATION DIVN.

HILLS DIVE

HILLS DIVN.,

KARBI ANGLONG EAST DIVN KARIH ANGLONG WEST DAVIN HAMREN DIVN.

NA AFTIN DIVN. SILVI DIVN.

WORKING PLAN OFFICER IIILES, DIVN.

D.C.F (ATTD) · D.C.F GALTIL,

Suchar Dive.

FARIMGARG DIVE

HAILAKARDI DIVE

SONTTPUR EAST DIVN. SONTTPUR WEST DIVE.

LAKHIMPUR DIVN. NACIAON: DIAN.

NAGAON SOUTH DIVN. C.A. AFFTN. DIVN. DHEMAH DIVN

Burn our William

CRUMATERED IN THE GARRELL OF THIS A PART IT STATE TO THE

111. ¿No.16016/2/95 AISCLI)-Λ ✓ Government of India Ministry of Personnel, P.G. & Pensions (Department of Personnel & Training)

May Delhi, the 9. 11. 95

## SHOTIFICATION

who were the conferred by sub-nection (A) of Section, 3 of the All India Services Act, 1951 (61 of 1951) read with subscribe (2) of Rule 4 of the Indian Forest Service (Cadro) Rules, 1966, the Central Government, in consultation with the Governments of Assam, & Regiminya, hereby makes the following regulations further to amend the indian Forest hervice (Fixation of Cadre Strength) Regulations, 1986, namely:-

- Those regulations may be called Indian Forest Service (Fixation of Codre Strength). Seventh Amendment Regulations, 1995;
  - They shall come into force on the date of publication in the Official Cazette.

In the Schedule to the Indian Forest Service (Firstion of Codro Strength) Regulations, 1966, for the heading "Assum teghnlaya" and the entries occurring thereunder, the tollowing shall be substituted namely :-

## L'ASSAMENEGHALAXA"

Sentor Posts under the State Govt.

Panta ander the Government of Agram

Principal Chief Conservator of Forests

·Chief Conservator of Forests (Protection) &

Chiof Conservator of Forests (Wildlife) & Chief Wildlife Warden

Chiof Conservator of Forests (Social Forestry)

Calof Connervator of Foresta CResearch, Iralaling & Working Plans

Connervator of Forests (Territorial)

Conservator of Forests (Development) }

Conservator of Torests (Economic Circle)

Conservator of Forests (Headquarters) 3

Conservator of Porests (Social Lorentry) -

12 Conservator of Foresta (KITALIFE)

Conservator of Polenta (Bolder)

	1	
trate Mineral Probest Times. How		
the theory of the tentral tent	1	
and Hanker Caller, and	3 1	
and the of forest to the		2.
		1
Denty Conservator of Porcal a var	T.	3
Working Plan Office C	1	\$
Forest Otlliantion Officer		3
Planning Officer	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	
Stretoulturiot		65
Louin under the Guyernment of Mexicolaya		1
The Country NATOL Control of the Con		. <b>,</b>
The Commercial Country Commercial		•
E Luvironment)  Commercian of forests (Territorial & Development)	1	1 (
the property of the first		ı
e Poresta Commen		1
Land Porcala (Reachier		3
Deputy Connervator of Forests (1911)		1
Deputy Conservator of Forgats (Iraining)		1
verking Plan Officer		١
plaining officer		•
arrange to the late	,	•
Director, Baiphakram Bational Park  Director, Baiphakram Bational Park  Deputy Conservator of Forests (Vilalife)  Deputy Conservator of Forests (Vilalife)		1
Deputy Conservator of Forests (Vijativ) (Fast & Wost Ebast Hills Vijatice Division)		1
Land of Foresta Cara	ı	1
Deputy Commercator of Lorenta (Social Lorentry)		11
·		•

totot

7.2

		_		
Control Deputation	Remerve 9 20% of Item Colove		1.1	ı
to B of the lade	by promotion in Accordance with an Lovent Service (Recruitment) 1732 of Itemp L and 2 above		3 H ,	;
cota to be filled by direct recruitment (1.2.4)				
Laputation Renerve O 250% of Item I above			1 11	,
tonvo. Training Reserve & Junior Posts 9 20% of Item I above			Ž 14	
	Direct Recombinent Ponta Promotion posts		20	•
	Total Authorized Strength		110	

- (Hadhomita D. Hitra) - Deak Officer

(2.1) Prior to the limit of this notification the topological attempth of the Amam Regionary Codic one for (1)

12 Journal of the Principal Magniful Languager matrified white Matrified for a constant of Articly), do not in the 1900 we obtain the 1072 and the note threat Service Cliention of Codes. Strength Regulations, 3, level been amended wide Motified key given below:

	G. G. H <sub>a</sub> No.	Pote of Publicution
	· · · · · · · · · · · · · · · · · · ·	e de la companya de l
i	1673	34.10.1966
(	17	7.01.1967
į.	3506	6.05.1967
	054	6.05.1967
	, देशम ह	13, 05, 1967
	1087	8.06:1908
	11111.	9.00.1969
	00	17.10.1970
	485	21.03,1970
	54.5	4.04.1970
	1802	24.10.1970
	135 6	24.01.1971
•	136 (5)	•
	865	$egin{array}{cccccccccccccccccccccccccccccccccccc$
	45(E)	20,01,1972
	47(E)	20.01.1972
	48(E) *	20.01.1972
	478(E)	4.12.1972
	· 192(E)	2.04.1973
•	321 (E)	27,00,1979
	391(E)	10.08.1979
•	142	9.02.1971
	28 (E)	7.07.1974
•	273(E)	17,06,1971
	300(E)	5.07.1973

6
---

			3.00 107
111	0.175		111 111 1111
2G. 77.2	20.20.27		17.01 1979
	7.1		16.06.1970
3:18 ·	407 (1:)		24.07.1970
39	1064(1)		6.07.1979
30.	444(1)		3.08.19.6
311.	750(1)		3, (1), 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1,
W. 1	93(1)		20.02.1977
3.1.	COLCED		5,10,1077
31.5	13(3)		6.01.1919
33.	300 (1:)	•	13.07.1970
0.0	430(1.)	,	29.04.1978
37.	480(E)		25,00,1980
38.	562 (E)		30.09.1080
39.	626(E)		3.11.1910
40.	631 (5)	•	4.11.4990
41.	20(1)		16.01.1901
42.	31(1)		23.01.1901
43.	84 (E)	•	27.02.1901
44.	,		9.05.1981
45.	450		20.05.1001
40.	380 (E)		26,09,1981
47.	378(E) .		9.00:1901
3 8 .	- 080 (E)		16.11.1981
49.	602(1)		17.11.1981
$r_{i}(r_{i})$	$GGA(F_i)$		10.15.1001
5.4	0.90 Ch2		11,12,1991
62.	0.03 (13)		1,64,1001
53.	294(1)		20.04.1997
11 h :	354 CE2		27.04.1982
!) {  .	356(1)		31.197.131151
50.	480(1.)		go, on A on a
57.	530 (F)		12.01.1901
58.	24(E)		20.02.1000
59.	1 11 11 ( 1 )	•	26.04.1905
17(1)	GM180 ( 1 , 2)		20.03.1000
61.	(127 CF)	• •	12.00. 1000
03.	189(11)		12.04.1988
03. 0	208		12. (31)
65.	0.64		50 '00 (00)
11	A 11.7		227 . 1119 . 1 1-111.
60.	1 (11)		27.09.1900
67	790		2, 1, 11, 1, 1, 11, 11, 11
,	835		4.10.7996
68.	837		4.10.1088
$\frac{69}{70}$	880		18.40.1000
• • •	1 17 4		14 03 11007
(1).			90.05.1907
72.	407	ı	15.08.199/
73.	619		31,10,1987
74	802		7.11.1007
75 /	1126		14.31.1007
. 70. ` _	835		14 311 1997
77. O	836		13 13 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
78.	432(10)		Section 4 . 1991 1 1 1 1 1 1
79.	54(1.)		24.05.1900
no.	404		3.00.1988
81.	034(E)		10.03.1909
82.	352(E)		11.11.1989
вз.	832		16.12.1909
* 04. 3	910		30712.1989
85.	933		22.09.1990
nn.	590		29.69.1900
97.	0.03	r F	HAVE A STATE OF
		1	

1,

Milited

1:11 att. 5 01,1991 αO. ABG٠1. 473 11.09.1991 527 5.10,1991. 5635 44. 501 31. 538 (E) 605 (E) 6.08,1993 47 . 4.11.1993 GRICE ч. 22,10,1994 514 12. 22.10.1994 513 100. 31,03,1995 321 (E) :01. 29.04.1995 213  $\mathfrak{O}\mathfrak{A}$  . 10.06.1995 27 8 03. 264 1:11.

(Madhamila D. Mitra)
Deak Officer

المراقبية الإماري والإيشار بالمستناف والمتناف وا

 $i_{i}$ 

1,1

Control of the Contro

information physical and the first

1, .,

The Hanger, Government of India Press, Jayapurt, Hing Hoad, Hes Delby.

May .

20.100(0/0/24 AISC11)A

Her Delhit.

Copy torsing ded for Epitermal Constraint

- Hermatown, The Chiles Semestary, the eliments of Adams Dlypur/Shillong (5 copies each).
- All State Governments & Union Territories. Ω.
- Agram/Heithernso. Connervator of Forests, Chief Dispur/Shillong ( 5 capies each)
  - the Chief Secretaries of all remaining State Governments.
  - The Completeler and Andilor General of India, New Dethi Crith A aprice copleat
  - The Secretary, Union Public Service Commiscation, 111.50 Swith 5 apare copies)
  - all the Accountants General
  - Director, Parents He consch tout Plate and College. exitte a apare copie o
  - the tok Sabha Secretarial (Committee Bruch), Hese Delhi.
  - the Passa Subject Secretarial (Committee Branch), Dec Dethi.
  - The Burinley of Environment & Lorents (188,11 Section), How Pethi Colth 20 space copies)
  - the Hinlatry of Environment & Toresta, Deputy Secretary .115), New Delhi.
  - Ministry of Home Affairs (UIS Section), New Delhi.

(Hadlington D. Hitra) Deak Of Green

COMBAL DIRECTOR OF

REPORT COOMPREASE CLICK CONTRACTOR LINE PROCESS Section aparo coplea - 150

1 :

....Politioners

1,5

TO THE CERTRAL ADDITIONARY IN TRAINING I. CHAMBLE BEBURN

Contempt Petition No.35 of 1996 (Arraing out of O.A.Hon.'C', '11, 59 of 1994 & 96/94) Date of decision: This the JULE day of December 1997

The Hon'ble Mr Justice D.N. Barnah, Vice-Chairman The Hontble Mr G.L. Sanglyine, Administrative Member

- Shri Prantosh Roy, IFS April. Connervator of Porents, 1. Sonitpur East Division, Hiswanath Chariali.
- Shri R.P. Singh, 188 Anntt. Connervator of Forests, Sonitpur West Division, Texpur. photok. B. P. V. Papan Rumar, AFG, And t. Conservator of Foresta, Banas Tigor Project, Barpeta Road.

ny Advocato ne n.K. Charma.

~versua-

Commissioner & Secretary, Forest Department, Shri H.C. Sonowal, Government of Assam, Dispur.

- 2. · Shri D. Chakrabortty, Joint Secretary, Forest Department, Government of Asnam, Dispur.
- Shri A.B. Roy Choudhury, Deputy Secretary, Forest Department, 3. Government of Assam, Dispur.
- Shri R.N. Hazarika, Principal Chief Conservator of Forests, .....Respondents 1.

Advocate M. P.G. Barnah, Advocate Géneral, Ansam.

ORDER

## HARHAH. J. (V.C.)

petition has been filed by the This petitioners invoking the jurisdiction of this Tribunal Administrative the ψ1. 2.7 and Tribunals Act, 1985, read with Rule 24 of the Central 17 (Procedure) Rules, Administrative Tribunal

end execution of the order passed by this Tribunal.

The petitioners are direct recruits to the Forest Service (IFS for short). The members of the IFS formed an association known as Indian Forest Service Association (Assam Unit). The said association, represented by General Secretary, Shri K.N. Dev Gonwami, approached this Tribunal by fiding original application No.96/94. Three other original applications had been filed reparately by Shri Marendra Nath Hazarika and others, Shri Bhabendra Nath Pathak and others and Shri M.K. Sinha, which were numbered as O.A.Nos. 52, 53 and 59 of 1993 respectively. All these applications were filed by the applicants seeking certain original bina adirections to the respondents the οĹ applications. In due course the respondents, namely, the Union of India, filed written statement. The State of Assam filed written statement in some of the original ് പ്രീടന Applications, in due course all the applications were heard fund disposed of by this Tribunal by a common order dated 1.2.1995/8.2.19. In para 38 of the maid order a common order. was passed. We quote the said portion of the order.

"i) It is hereby declared that the provisions of Rule I of the Assam Forest Service Rules to the extent of the first two entries therein, namely, Connervator of Forest and Divisional Forest Officer (including Working Plan Officer, Forest Utilization Officer and one post of Silviculturist and Botanical Forest Officer) stood repealed by the provisions of IFS (Cadie) Rules, 1966, read with IFS (Fixation of Cadre Strength) Regulations, 1966, read with All India Services Act, 1951.

the Assam Forest Service Rules, 1942, to the extent of providing scale for Chief Conservator extent of providing scale for Chief Conservator of Forests under Sub-rule 4 (1v) as applicable to the said post created under Ansam Forest service is hereby declared to have stood repealed by the provisions of 1FS (Cadre) Rules, 1966, read with TFS(Fixation of Cadre Striength) Regulations, 1966, with the All India Services Act, 1951."

In respect of Original Application Nos. 52 and 53 of

10-----

. ..... .

(1111/15/90

the State of Annum van centralmod from promoting/appointing any officer of the Assum State corest Service to any IFS Cadre including the pat of Conservator of Forests. We quote the direction below:

"lv) The State of Assam is further restrained from promoting or appointing any officer of the Assam State Forest Service to any IFS cadre including the post of Conservator of Forests so long as the IFS (Cadre) Rules, 1966, and IFS (Fixation of Cadre Strength) Regulations, 1966 are in force."

This order and direction, according to the petitioners this petition is relevant. It has been complained by the petitioners that the respondents, in spite of the direction given by this Tribunal in serial No.iv of the order in respect of Original Application Nos.52 and 53 of 1996 has been violated by appointing some orficers not belonging to the 1FS Cadre, and therefore, i.e. respondents are liable under the provisions of Section 17 of the Administrative Tribunals Act, 1985. The present petitioners have also prayed for passing necessary order for implementation of the order passed by this Tribunal in the aforesaid original applications.

Tribunal issued notice directing the alleged contemners to show cause why a contempt proceeding should not be initiated against them for wilful non-compliance and violation of the order passed by this Tribunal. The alleged contemners entered appearance and also filed affidavit-in-opposition, stating interelia, that the alleged contemners did neither violate nor disobeyed the order. They also contend that in the present facts and circumstances of the case the provisions of

Section 17.....

١.

Section 17 of the Administrative Tribunala Act, 1985, is not attracted. They also that the present facts and circumstances of the case do not ungrant invocation of the power under Section 27 Administrative Tribunals Act, 1985, as claimed.

"We heard both sides. He B.K. Sharmay learned ,counsel for the petitioners, submitted that in spite of the order passed by this Tribunal in the aforesaid original applications the alleged contemment made appointment, of afficers of the Assum State Forest Service to IFS Cadre. This was in complete violation of the ivth direction of the order of thin Tribunal, quoted above. In this connection, the rearned counsel Few our attention to Annexured 2, 3, 70, 5, 6 and 7 orders, whereby the officers of non-IFS Cadre had been posted as Divisional Forest Officer (DFO for short). the post According to Mr Sharma undoubtedly, a cadre post.

Mr P.G. Baruah, leakned Sr. Counsel, appearing on behalf of the alleged contemners, on the other hand, submitted that the alleged contemners did not violate any direction given by this Tribunal. He also submitted that they had no intention to disrespect the Tribunal as alleged. As there was urgency in the matter, orders been passed for posting of the officers as mentioned in Anenxures 2, 3, 4, 5, 6 and 7, just to carry out the job of DFO and others. The said Annexures clearly show that the officers were only posted in that dapadity. They were neither appointed nor promoted. Mr P.G. Buttah fürther aubmitted that to appoint or to promote officers to the 1FS Cadre certain procedures were to be followed and these were not done in this case. Therefore, by no means, the Annexures 2 to 7 would

indicate....

indicate that the said officers were either promoted or appointed. This De Marnal in the atomorald Judgment only restrained the respondents from appointing or promoting the officers of State Forest Service to IFS Cadre. Bosides, Mr. Baruah submitted that posting appointment either by direct recruitment promotion. According to the learned counsel the alleged contemners had high regard for this Tribunal and they would not do anything which might lower the dignity of while sconcluding This Baruah Tribunal. Mil submission, stated that if any mistake is committed in interpreting the direction of this Tribunal and had done something which might have amounted to violation of the order, they may be pardened.

On the submissions of the learned counsel appearing on behalf of the petitioners and, the alleged laza contemners, it ais now to be seen whether, the facts and diremmetances of this case would justify Mitiation of proceedings under the Contempt Act or whether it was necessary to give direction for execution of the said order. Section 17 of the Administrative Tribunals Act, 1985 (for short the Act) contern power on the Tribunal to exercise name jurisdiction, powers and authority in respect of contempt, of itself as a High Court has and may exercise and, for thin purpose, the provision of the Contempt of Courts Act, 1971 (70 of 1971), shall thave effort ambject to centain modifications referred to therein. So from Section 17 of the Act, it is very clear that thin Thibunal can exercise same power, jurisdiction and authority in respect contempt. It is well settled law that a violation of court's order, in order to constitute a contempt must be wilful. Wilfullness, in this context means that the

Allot

Mark a rate of t

Configuration of the control of the

THE LINE LANDS THE RESIDENCE

unintentional. In order to attract the provisions of centempt of court the disobedience must be will'd or intentional. The disobedience to an order of the court or Tribunal, in order to be punishable as contempt must be will'd and not just casual, accidental and smintentional. But, if any action is taken by an alteged contempt on a vious interpretation of the order passed by the court or the Tribunal it will not be a contempt. Willuliness will have to be found on the lacts and chreumstances. However, once that in found the court must take serious notice of the contemper's conduct.

6. In S.C. Roy -vs- State of Origon, reported in ATR (1960) SC 190, the Supreme Court held thus:

"----All that has been against him is that he acted negligent manner and without proper care and attention. In our opinion, on the facts found by the High Court, the appellant could not possibly be found guilty of contempt of court and punished accordingly. As has been said by the Privy Council in Barton -vs- Field (1843) 4 Moo PCC 273, it is not sufficient in anuch cases for the purpose of visiting a Judicial Officer with penal connequence of proceeding in contempt, simply because he committed an error of judgment or the order passed by him is in excess of authority vested in him. The error must be a wilful error proceeding from 9 improper or corrupt motive in order that the may be punished for contempt of court. On the facts found, the appellant can certainly be said to have acced without proper care and caution, but there is nothing on the record to suggest Cany wilful culpability of his part and it has been expressly held by the learned Judges of the High Court that he was not actuated by any corrupt Of dishonest motives...."

of the order in respect of Original Application Nos.52 and 53 of 1993, the Tribunal restrained the State of Assam from promoting and appointing any officer of the

Asham. . . . . . . . . . . . . .

or reduction of medical distributions and resemble that the contract of an experience of the contract of the c



ŝ

of Mexted

The Chemomer and Section of the Main which is a second which is a second of the section of the show that there are come that there are come that there are come that there are come that there are the second of the

antly. From the record we do not find that the attiged contemners had done anything which amounted to wilful disobedience of the order of this Tribunal. The aloged contemners have stated that those officers were as ed to function as DFO and others and they had not been appointed or promoted. This is a view taken by the acteged contemners. Whether this view is justifiable or not is a different matter, but this cannot be said to be a wilful disobedience.

petition for initiation of any contempt proceeding.

FUN ATCC CHVIMAVII

SUBB STREET

more than the state of the stat

The start of

A strated

1.1

Note: Make Forest Service to 183 Cadre including the t of concernation of forced a etc. as quoted above. parares 2 to prio the position only show that those Ricers had been posted to function as DEO and others if was necessary for running the administration

ntly. From the record we do not find that the r reged contemners had done anything which amounted to willful disobedience of the order of this Tribunal. The alleged contempers have stated that those officers were pented to function as DFO and others and they had not been appointed or promoted. This is a view taken by the alleged contempers. Whether this view is justifiable or not is a different matter, but this cannot be said to he a willful disobedience.

In view of the above, we find no merit in the potition for unitiation of any contempt proceeding. A condingly we close the contempt proceeding.

> MY VICE CHAINNING . (n) stilly to my (n)

CANTE COM POPINE

Me 29/1

की हैंदें ब्रोहीलीव केंद्र क्षात 📗 भूभोर्द्धाः स्थापः और जीठि में । प्रतासः, सामाः मेरे मेर छन्। र्पापः बोर्पाम्भायः भौतितः neitate bace 11 . कुन भूति भूते का भिन्न भूते भी भाषित Onto one oldeh the conf. Data of dollrary of the the form of the state of the tens mosty but Hollesty's to be french but moultyley enquirity algrous and the encluding lementary til fullus.

THE COMPACT HERE COURTS OR VERYWOOD WIND TOOK RHOT WAY TOOK I SHILL IN HIGHRY ! (REGERENCE) betroughment villenting toucht and

- Shri Prantanti Rav,
- et n.e. 4 lugh,

edler .

tamps and follar,

Shelk, S. D. V. Passai Kumar.

palitioners.

- Shel W.C. Soundat, Comminationer & Secretory to the Townsment of Agram, Corent Department, Dipping Administration, and the Corent Department of th
- Shek D. Chalcrahaet valla hit for Forent benarimant, Covernment, or Annous. Diagrap, Generalist I. G.
- Shel A. a. Ray Chardlane of Deffity Secretarya. Cornel Dannelmont, townspinning of Assayage Diamer's Guardent 126 . ...
- Shel R.M. Haznetka, Principal Chief Commercator of forests, 14 Unhaliart, (Stung rolled) Annam, Remain Li-B.
- The State of Angum, represented by the Secretary to the Covernment of Angum, Corest Department, Dispur, Ginates to 6.
- The Halon of India, refiremental by the Secretary to the Government of India, Ministry of Environment and Phresta, Mair . Idbat

Requiring the

er, objecti

स्थाप केंग्रजी की की की मेरण पुनिव प्रती का भिन्न adler thate street for willlying

the regulable encoded of

Horac and follow,

अवैकित एक्षण जीत्यंत्रीय के भने का महिल् thata of defletery of thes bud signata allehigist liffan.

ता अविद्यास्त Halo but which the coppy vor ready by dulivery.

भागव, अनाम के कारण है जोहरू से जातिक के कारण की वा tinto of malting peri this copy to the egolicant,

## THE SEAL "

THE HIM ONE BUT CHIEF THE FICE VID RANGE (ACCEPTED THE HOMEDIC MR. LIUSTICE OF HISBAG.

ting the neittlener is Mr. H. K. Sharma. Mr. M. K. Chamblarry. Mr. P.K. Huart.

For the respondent, :- Govt, Advarate, Assam.

### Hala

## Hrder

Heard tenemed comment for the polithinger,

By this petition under Artista 220/227 of the Compliffed bon, the netillinger week to challenge the order dated 10,12,97 pagned by the Centerl Administrative Irlboard, Simplified Bench to Contempt Petition 15/96, Referring to Hola, Ja of Cat Propedure Bules, desposed country arqued that His i fillennet Should have now to It that the orders are baland faintemented, rather than Closted with importally, no also referred to Rule Or and 9, particularly B(1) of 173 Cadge Rules, 1966 and submitted that the nost calmet by allowed to the filled with non-coden affiners. In according to him either posting without promotion or avan tamporarily

જ્યા એક પૈસ છે તે સમાજના मेला भीवत प्रश्निक शिक्त mter. of the troubler mouth my

the enquisite notwher of

adamet and follow,

भूगीविक स्थान जी। नीविली ं को वह क्रांच thate at detecting of the tequirbs alanga and fulling,

a the continuous process of

miller, and half and the मा भग भग भग Cote on which the rapy was roundy for detroining

remains the charm has been a facility appearing.

जालेक की भीतीती। दो का supplies the opportunity

appried tog a non-cater of terr. In a mater part amounts to violation of the rules. The fritment countilering the below been Council on Pullows p

> "to the landant mane, be after flow in Clause to and the order in represe of the grand Amplication Name 52 and 53 of 1993, the terminal productions tile regule or announ from promothers good inscribetion aby of ther of the Annow State Equent Service to 18% ended todayling the post of Compensator ar Palasta otu, an qualertalings, Amazuren 2 da 5 to the petition only show that those attlears had heren panted to function on Diff and aftern on It was appropriate for providing the administration cofficiently. True the caracit is do not foul that the A atleged confemers and done mything which mountfol to willful dischoolience of the acter of this Tribunal. The alteged contemped town aboled. think Chare of Clears were puntad to Thington as 1100 and others and they had not been accordanced or eromoted. This to a view taken by the alteged contempora. Montter this wiew is justifiable or and to a different matter, but this amount be and to be a willful diaghedience, "

Considering the innumae of Auto B(1) and Building tules annual be noted to be would take multiple traff

લ્વાલ એલ્લોમાં માં મહેલાલું सहसारम् । व देवते का तिस्सा taller

Doing the dotor nettyling the regulater minder of all min pand fulling. પવેશિત હતાવ ઝીલ પંતિ છે ानीस सामान

Data of delivery of the enquistin alamies and lattor.

mes, sala khakay REMAIN THE H

भविर्ण की मिनितान केव की

fish of asoling aver the happy to the apoltered.

en in the discount of the property Hulan 6 provided tol name ocurs of filling the most. thran mouths.

there to nothing on the loguigard arder that the the Chat, and I to may, ir there to any writer, donain't Council by the Jethouse, on him toen rightly ataled to the above numbed bider, un do not filed any admining protochained this polition. It is recognized by of aminard without and the to the amoralis painting.

Sale O. Miloung.

JUD61.

Sal- V.O. Graph.

COMERCIALISM OF ESSENA

WEICH OF THE PRINCIPAL CHIEF COMSERVATOR OF FORESTS::ASSAM::

REJAUARTETTE GUVAURTE- 8. . .

1900,04/44/97, Dated, Guvahati, the 8th Jan/96.

The Commissioner & Secretary to the Govt. of Assum, Forest Department, Dispur, Gunahati-6.

NOTIFICATION OF CADRE POST AND HON-CADRE POSTS.

This office letter No. TE. 24/44/87 dtd. 00-11-95, and cove. No. This-89/94/14.dtd. 09-12-94.

The enclosing herewith a copy of D.O. Letter Mo. 18011/01/
24-922-13 dt.14.11.95 from Inspector General of Forests, Govt. of
Todda. I would like to inform you that the required information
this issue of Mohification in respect of T.F.S. Cadro Peaks
Like. Cadro Posts has already been if furnished to cove. vide
for office 1sland No. 35.24/44/97, dtd. 21-12-95, which may kindly
to specify to fer oward acrien and directed by Covt. of India.

The part of the Color of The S. Cadro Schmidte made vide Covt. of Todda.

- 1. Chiof Conservator of Foresta(T).
- 2. Chias Conservator of Forests (W.E.K. W. ()
  - 3. Conservator of Foronta (Bordor).
  - J. Conhervator of Forests (W.L.)
  - 5. Posturdond. M. E. B. R. Coll 18go.

in most prest that should called posts and Hamania.

Kindly troot it as urgent.

Yours Solthfully.

sa/-milegible

pulucipal Chief Conservator of Forester Assamer: Guvahattes.::

How No. PE. 23/44/87/A, Dated, Gurahatt, the 8th Man/1996.

Cony to the Inspector General of Forests. Govt. of India, Ministry of Environent & Forests. C.G.O.Complex, Lodd Road. New Bollid-110 003 for favour of his kind information.

Principal Chief Conservator of Parada Assam: 11 Gaushati-3.

od .

70 -

## SHARMS IN ARES. CAME SIMPOIN

Arkaking cadra parkages

- Pains Chief Conservator of Porunta Nobem, Comminti.
- 9, Chirl Consurvator of Forentia Wildlife, Aunna, Gurchatia
- Chief Commorvator of Formsta, Speint Fainning, Adams, Chy. 3.
- Childs Connervator of Forestu, (Torritorial), Annamp Gewalmthe ٠.; ۵
- Chief Conversator of Lorente, Mononrch & Education and workliff Plan, Annam, Governati

## ACAISENYOTEN ME FORWORE CHARACTERISTON AL DE

- Conservator of Forests, Western Assam Circle, tokrajhar.
- Conservator of Foresto, Forthern Assam Carcle, Tozpur. Η,
- Conservator of Toxocto, Mills, Hotlongs
- Connervator of Porosta, Control Assam Chrole, Ginvalathe
- Conservator of Yorooto, Enators Assam Christe, Jorhana 15.
- Contest value or Porante, Southern Namem Circle, Silletare

## CORRESPONDED OF FORESTS, (FURTHERING ).

- Congervator of Forents, Remember & Education, Granhatta 71
- Conservator of Earesta, Working Plan Circle, Gurahati. 1:.
- Conegivator of Forenta, western Anoma Social Forentry, Chy.
- Plote Director 1200x Project, Darpota Road, Harpatak 10.
- Misociov, Kasiranya Mational Park, Bokokhat.
- Concervator of Porento, (H.Q) attached to O/O PCCF, Ascam. 1:1.
- Conservator of Farents, Englary Astem Social Parautry Circle: Magners
- Connervator of Porcata, Sectal deseatory Circle, Bongalgaon . ...
- Formation of Coronta, Boxdon, attached son kling a with . 22 -
- Connervator of Foresta, wild Alto, attached to ofo COF, wild alto, Arang, Granhati. 17.
- . to Transipole Hoxin Boot. Forent Hanger College, Jalukbart, Chy, 119.

## TO PHITY CONSTRUCT BY A FURLISHED (THERETO RIAL) &

- Divisional torest Officer, Goolpara Diva, Goolpara,
- uivistonal forest Officer, phobri Bivn, phobri, ... 2.0
- Divisional Farent Officer, Enchagaon Diva. Genalgron. 3.
- Divisional Forant Officer, Haltugana Diva. Rokrajhar.
- Davistonet Forest Officer, Ale-Valley Divis Bengalgaons Ti
- Blatenial Charlatt. Sonthpur Bast Divn.
- ukykakonal Powent officer, bonktpur wont Divn. Yozpur.
- plylakonal forest officer. North ...marop Divn. hongia. d.
- Divisional Porent Officer, Takhtmpur Divilorthampur.

Contdo con . 11/2.

Klustel

Divintance Remark Officer, the Direct College of the Direct College of the Mark College of the C

## CONTRACT GOVERNMENT OF LAND RAMER AS A CENTRAL AND ALL AND A CENTRAL AND A CENTRAL AND A CONTRACT OF A CONTRACT OF A CENTRAL AND A CENTRAL AND

Divisional Forest Officer, C.A. Affectetion Divis. Pojsis.

Divisional forest Officer, W.A. Affectetion Divis. Annalogus

Planning Officer. (1), Attached the PCCF Mffice, Governation

Planning Officer. (1), attached the O/ODCCF, Assuma

Planning Officer, (1), attached the O/ODCCF, Assuma

Planning Officer, Social Selection Divis Culvation

Planning Officer, Social Selection Officers

Planning Officer, Social Selection Officers

Planning Officer, Social Selection Officers

Planning Di Cittor, Editorialian

Working Pi in Officer, Policellian

Pariston of Forest Officer, Research Assum Galellian

Divisional For at Officer, Westorn Assum Galellian.

Divisional For at Officar, Wastoni Asham W.L. String, 1920 to Divisional For at Officar, Asham State 200, Gumahati.
Thereal Ulifite, then Officer, Assam, (Rept Aboyance), Comphetic

pt books

2410

1200

Mirkonsh Porant Officer, Dering Divis, Mongaldele phyholonak Formst Officar, Sibragar Blyn, Waxira. Muhatenak Ferent Afficer, Magnon houth Myn. Magnary Holni. Mylalonal Fornat Officer, Hamren Divis Ciphuse D. Divisional Fernat Officer, M.C. Hille Dava, Harlenger on divide the l Porgan Officer, that's Anglong west Biven Office & Parent Officer, Port Anglong Engt Hive. Diphu. A To Avsakerace THE CONSTRUCTION OF THE PROPERTY OF THE PROPER Divisional Porest Officer, Earlingen J. Divn. Raringanj. ga (Bavisional Topest Offices, Social Founday Dive. Bildebor. Mininganal Forest Officer, Social Foxestry Diva. Dhabyt. bivicional Forant Officer, Rignon Social Ferentry Divn. Haman. ٠.. Saviatonal Forant Officer, Kokinihar Sucial Engelty Hive, John Atvictional Engage Officer, Hongalgaen 5.1. Olyn, Hongal, one Divintonal logast Officer, Harpota b.1. Divn. Barpota. 7. phylohonal Ferrat Officer, Lakhimpur S.F. Divn. Lakhimpur, Divisional foreit Officer, Sibanyar bala Divn. Sibanyar. Hawkakanak taxoat Officar, Bangaldot B.F. Dlvn. Mangaldot. Divisional Forest Officer, Makhari Bara Diva. Malbaris Ministensi Porost Officer, B.F. Divo. Governati. Ivialunat Poisset Officer, Galeghat S.f. Diva. Galaghat. Divisional Found Officer, Social Country Divo. Disconnic.

Osytetanat Parent Orficer, Goodpara S.F.Diva. Galapara. mayle found forent offices, S. F. Blyn. Blownnath Charlett. Directorand Fariest Oridear, Macron W.L. Divis Hagaon. Hartbaland referat Oldkook, Lakrojnas Well. Divn. Lokiojnas filetational Farant officer, Mangaldol Well. Diving Mongaldol. Withhamak Forest unfluer, Wineukin Water Diva. Tinguking Bly alvast forest Officer, Legislay Division, Guwabath, Dielalahan Serast off took, houghly betraken, Kinhaltan Part aligned Appear to the Level of the Particle Deliver. Growth the Pachadorak Pakant Orthor, Pather, Olyna Jerhata 2016 of related Parent Officer, L.T. & S. Plant, M. kuma as Discolor, Annua Forent School, Jalukbari. Distributed local Office, Southern Acces Afforestation Diver

Divisional Levent Officer, Bouthern Annum Afformatation Divis White

constantion, blivacultinal DivasHills, Dipage

Contilation of the Plan

: .

west read from Ofthern, Wille, Oaphu,

DAYSETORE FOR ALL Officer, F. H. B. Divn. 118216, Harlond in 1994 along the both Officer, Consultation Hills, Harlongs, Ways afound Forest Officer, Ganatic Call Divn. Church in 2001. C.F., (Probletty), attached to the O/O CCP, Wh. Anomy, Gowelings.

Dy. C.F. (hosticky), account to the O/O PCCP Account Come hack.

Intest strong to the Licity), attached to the O/O PCCF, S.F. A. C. C. C. (Prolicity), attached to the O/O PCCF, S.F.

Thy, C.F., (Extention & Motivation Coll), attached to the C/O PCCT, Annal. Giralinti.

Dy. C.F., (Monttextly Coll), attached to the O/O: PECF, S.F., Annum, Gurahatt.

Dy. C.M. (Enforcement), attached to the of O CCF, W.L., Aroun, Concentation

Dy. Coff., by Wildlife Warden attached to the O/O

Dy. C.F., attached to, the O/O C.F., Bengalguen S.F., Rengalguen

By. C.F., attached to the O/O C.F., MAC. texpyr. & Dy. C.F., attached to the O/O C.F., W.A.S.F. Circle, Constant, 4.

py. C.F., attached to the 0/0 C.F., SAC, Silebar.

try, C. L. (prestructur), attached to the O/O Principal,

The C.F., (by. Finad Director, Figur Project) attached the the C/C | W. L.P., Barpata Read,

Har riamalan Orliver, attached to the O/O C.F. Hilling

क्षेत्रकृतिहरू जन्म

1.4444

Man

7.0

37.

244

41.

 $P_{ij}^{(t)}(t)$ 

.;., . !

P

Hi

DISTRICT:

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALANM, MEGHALAYA, MANIPUR

TILIPURAM, MIZORAM AND ARUNACHAL PRADESH)

(CIVIL WRIT JURISDICTION )
WP (C) No3684 / 2000

## IN THE MATTER OF 3

CRURKEN 199 (C) No. 3884/2000.

Shri Anindya Swargoward.

- Petit longr

VERSUS.

State of Assam & oro.

. Raspondents.

AND.

## IN THE MATTER OF :

An efficavit-in-opposition for and but bahalf of Rospondent Nos 1 and

DEETH WITEIN OPPOSITION

Shemser All, randaged about 47 years, resident of Guwahatl do hereby solemnly affirm and swar as

. . 2

of Assam, Forest department, Dispur and I have been impleaded as Respondent No 2 in the instant will petition, a copy of which has been served one me through the Government Advocate, I have gone through the same and understood the contents thereof. I am also computent to swear this affidavit for and on behalf of the State of Assam.

2. A That with regard to the statements made in paragraphs 1 & 2 of the potition this deponent does not offer any comments save and except those which are nottens of retord.

That with regard to the statements made in para 3 paragraph & of the petition the dependent begs to state that he is a member of the Indian Forest Service of RR-1988. Initially he was appointed and posted as Assistant Conservator of Ferente and attached to the Field Director, Manas Tiger Project, where he was continued till April, 1993.

paragrap 5 of the petition the deponent begs to state that he was posted as Divisional Forest Ufficer, Social Forestry Division, Kokrajhar on promotion from Assistant Conservator of Forests to Deputy onservator of Forests vide Govt. Notification No.FRE.3/90/124-G dt.23.3.93. The deponent joined at Fokrajhar on 21.5.93 and continued upto 17.1.1997.

5. That with regard to the statement ande in paragraph the dependent bogs to stateme that the dependent again transferred from Kokrajhar and posted as Divisional Forest officer, Cachar Forest Division vide Govt. offication No.FRE.51/96/32-A dt.9.1.97 whose he assumed the charged on 22.01.1997.

A photostat copy of the said notification is Annexure-I.

of the petition the depment begs to state that
the State Government have not made visition wise
identification of cadre posts. As per the cadre
schedule of posts for IFS netified by the Government
of India, Ministry of Environment and Forests vide
Notification No.16016/2/95-AIS(II dt.9.11.95) there
are 22 posts of Deputy Conservator of Forests (Territorial)
when an IFS officer holds a post of Deputy
Conservator of Forests in a territorial division, he
is said to have held a dadre post at that relevant
period of time. Conver aly when it is held by a Deputy
Conservator of Forests belonging to State Forest.
Service, it will have the meaning of a non-cadre post.

A copy of the Notification dt.9.11.95

As annexed horawith as Annexure-II to this
Affidavit.

My /



paragraph B & 9 of the petition the dependent bags to state that a Deputy Consequence of Forest belonging to the State Ecrest Service can be posted in a territorial division, he is said to have held a cadre post at that relevant time. The post of Divisional Forest officer, schar Forest division had been held by a member of Deputy Consequence of Forests belong to the State Forest Service carlier. The post of Deputy Consequence of Forestry, Kokrajhar is not within the HS cadre schodule. The petitioner held the post of D.F.O., Social Forestry, Kokrajhar for a period of about A years.

B. That as regard the statement made in paragraphs 10 and xx the dependent has no comments to offer.

paragraph 1% of the petition the dependent begs to state that the Dependent submitted a representation dt. 22.3.2000 through the Principal Chief Conservator of Forests to the Commissioner & Secretary, Govt of Asseme Forest department. Also another representation dt. 22.5.2000 from Smil Silper Swargowari, wife of the petitioner, D.F.O., Cachar division was recoived in the department, wherein she prayed to allow

Had

for completion of half yearly examination of their children which was considered by the department, and stayed the transfer order issued vide Notification no FRE 19/2000/pt-I/11,11-A,11-B dt.20,5.2000 until further order vide notification no FRE.19/2000/pt.I/31 dt.9.6.2000.

- in paragraph 13 the dependent begs to relievate the statement made in paragraph 92 above. The sliegations made and levelled against the dependent is baseless and denied. by the dependent.
- That with regard to the statements made in paragraphs 14 and 13 the dependent begs to state that the transfer and posting is an administrative arrangement which is made in the public interest. Hence the allegation, for obvious reason, personal interest etc. unaxyanaxaxax levelled against the dependent are basedess and stoutly denied by the dependent. No discrimination has been made to the petitioner.
  - 12. That as regards the statement made in paragraph 16 of the petition, the deponent has no comment to offer.
  - 13. The with regard to the averments made in puragraph 17 of the petition the deponent denies the statement and ellegation levelled against the

deponent. The petitioner has completed more than 3 years at Silchar. The Sta to Government had duly considered the representation filed by the wife of the petitioner and stayed the transfer order. Hence no illegality has been done in transferring the petitioner.

14. That the deponent denies the allegation made in paragraph 18 of the petition, and begs to reiterate the statement made in paragraph 11 of the affidavit-in-opposition.

That the dependent denies the statement/allegations made in paragraphs 19,20,21 & 22 of the petition.

one any count for interference by this Hen'ble Court charactering extra wordingry jurindiction. M nucle the writ petition is likable to be dismissed in limine.

17. That the statements made in this affidavit and in paragraphs are true to my knowledge, those made in parapraphs are being matters, of record and the rests are my humble submission before this Hon ble Court.

day of August, 2000.a Abut Rasser Med Eumen.

Identified by DEPONENT.

Ath.

MITTER STAR

Palget Bulling , the

r. The following modified them goodings of the

devariment of ladia, Cablant Crecularint, in respublishes tor gone ent the ormation to

> No. 3/16/70-AIS(17) altni in inomigoyon Cabinit Socraturiat Department of Personnal.

> > Now Dalhi dated the 6th Dic. 1971.

### -NOTIFICATION

In exercise of the powers conferred by rule 6 of the Indian Forest Service (Recruitment) Hules, 1966, the President is pleased to appoint the vollowing Assam State Forest Service Officers, recruited under subrile (1) read with sub-rule (3a) of rule h of the said Rules, to the ludian Forest Service, on probation, in the Indian Forest Cervice Cedre of Austin, with offeet from the q 1st October, 1966 to

Shri R.C.Chekrabarty Shri A.H. Choudhury

THE STATE OF THE S

Ba/. U J.H. Changkakat1,

Joint Secretary to the Covt. of Assem, - Modernt Dyportment.

Himo. Ho. HHB. 98/70/100-A.

Dated Stilliong, the 17th January/72.

Copy to the (1) Principal Private Secretary to the Chilof Minister, Ausum.

(2) Accountant General,
Assam, Haghalaya & Hagaland, Shillong-to
(3) Appointment (A) Department.
(4) Chief Conservator of Forests,
Assam, Shillong!

Asam, Chillong.

(5) Superintendent, Assam Cort. Press, for publication of the Assam Gazette.

(6) Shrill.C.Chahrabarty, 1.F.S.,

Divisional Forest Officer,

Kachugaon Division, P.O.Gossaigaon.
(7) Shri A.H. Choudhury, I.F.S.,
Divisional Forest Officer,

Hikir Hills West Division, P.C.Diphi. (B) Personal file of Shri N.C.Chakrabarty P.O.Diphu. Personal file of Shri / . B. Choudhury'.

By order otc., .

Jotht Sparatory to the Goyt: of Assum, Format Doportment.

MININEX

34

AIR ADREST FRANCISCO AND LAST THE COLLECT

**	e de la companya della companya della companya de la companya della companya dell	·				•		1 .	m, 1 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2
1		k v cho ft	reagth in hern total in			a periodico	ambodret	all to	
	fritzeri Julian Kers	fult but two	110	otion to i	1 100 100	seatte P	catie	1111	11.31 ti
1	20 0101	1 1 to ( 1		11011   1100 nls   150				İ	
,				, ,	,	n l	9 1	.,   1	1 12
								_	a nationalism and the
			•	r-Judleo	,, '		3		· · · · · · · · · · · · · · · · · · ·
1100 h 31 2 h	, t 13	16 16	n 32 n 32	10	,		*	1	tope with tive to name to province to the
(973	·J	20	10 39	29	1		2	12	/ 1 TR (pr) Shelt of the control of
		3.0	10 1 39	29	,		1 .	1 3	1,
1973	ų 	20 20	10 39	. 28	3	1		31	S. I. He retreet sp
1975	. a	20	10 319	27	4	, n	2	17	2 1 (Protired, ) PR on deput of lead
1577	111	/ 22	11 41	26	ti	9		17	PR on deputation
			12 61	2.5	(,	10	٤	44	
1510	. 1.4	30	17 G1 *	2. 1	V	•••			pic retired, 3 Pl on deputation (*)
1979	3 -1	30	1.7 61	24	Ç	10	5	4.1	16 1 18 retried, ( Pr son dopatal, son,
. 240	14	, 30	17 061	2.5	6	10	7	45	PR on deputation
:431	1.4	' 30	17 61	19		10	10	44	it. A dir retired, . Picon deputation, i picolega,
i 1962	. 1,	. 19	25 113	10	'n	., 10	1.3	50	PR retired, 1 PR
		•	•						on depart at reac.
1983	•	49 .	25 83	17	.10	. 10	15	61	24 1 TH cettred, 1 PR on deputations
2.8		49	24 1 11	14	17	111	3 #1	6.4	21 1 19 retired, (
1 (1:1)	12	40	29 1 10	14	١٠	1.0	12	1.1	property of the part of the
(5)		49	25 01	1.1	2.2	111	1"	711	13 2 Herriselv v 18 dfeet, 1 Herr mynt dinn.
198	., ; ;	. 51	31 101	10	1:	18	2.8	/ (	the term of the end of
	وي د	51	No. 5 (14)	1,12	24	111	24	/1.	Atom the the english of a
13:		51	35 333	1 10	32	10	7.0	151	Az form on reputation
19:		91	. 35 111	91	3 /	1.0	1.5	יין.	1) I be on deputation
10.	1 25	51	35 111		42	20	9	19	12   Ill retired;   He on deputation
Ċ			110	. 1'		•			J PR on deputation and J RR on deput
	•			F*			;		Catton
	92 3	1 5x	35, 113	31	44 (	21 4	→ ' 10 → ' 1([ → ']		RE On deputation
1:	लंब 🤼 ४५	51	35 111	111	11	20	7 +	731.4	30 1 10 retired, 7 pr on department
1		91	[35] 111	1": 1 3":	40	29		6.1	AZ I TR POLITED TO
	Settle Contract	List by the	32 110	1 2 1	42	1 26.	4.7	74	AA A IR Cortrod, 10 1
	•	, 14	311	)	44	11 214	1. 1.	701	An on dopour stone of
)	990 20	त्र स्टब्स्स <b>५७</b> जोडीस्टिस्	1 1 1 1 1 1 1 1	de iluari.	.("!	1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1	, , , , , ,	r : n : hel	h his in definite the

Alled

listed ph "

Advoca 3

Alta North Franch Frank East

					,				11.	, /l				•	• • •			. ' #1	i	ី <b>៤</b>	1 is	် ၁၀	١٩	ز ان		١,	;		,	`  .		ı	
					er g															人名	B							というない			#	>	<b>1</b>
, , ,	, a. j.		idi Suda Maria	1:7		ابد ا	[5		د د د د د د اساسه اساسه					ت ند د د سیال د د داده	4 1.						- 1	**************************************									arrows wags g g Diff to the materials ; p g . g d m puntage and side		arabra magaza mantara mantara
, -		•		· •	•	!	, ,,,	*	3	, , , , , , , , , , , , , , , , , , ,			· · · ·	- 1 - 4 4 4 - 14 4 14 14 14 14 14 14 14 14 14 14 14 1	- ·			, 11 2		4361		• · · · · · · · · · · · · · · · · · · ·		•	. •			• • • • • • • • • • • • • • • • • • •			The state of the s	(4)) (4)	* * * * * * * * * * * * * * * * * * *
	,			i		i j		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	ا مورد المردد المراد	t t		18 (A)		*		. he	, ;		. :							i					•	, ,	ب
, <b></b>	1		, homena		و میسود او رسود او در	1-11			1000			198					i,							rret.	iliui).	m;;*				י זייליגין זיי	i in in ili	   	
, :	\ \ \	• • •		i.  -  -					131					(14) (14) (14)										-  -  -			. 1		,		1		. ,
	, (n) (n) (n) (n) (n)		) (1) (1) (1)	) (	ָם וֹנ מין מין	Ge2	1561	.050	1989	1986	1987:	1986	1985	1984 .	1983-	(1)	1361	1980	. 1979 -	1978.	-1977	1976	1975	1974	. 1972	1971	1959	. 1966	1-7		; ;		
	(2) (4)	20	). 		) . ( , ;	); 	25	25	( () ( () ()	25			19	. 5T	19	10	14	14	14	14	10	9.		<b>.</b>	, 6	: ധാ	O1	 		-1	TCZZI	+	
	21	26	); (c) (1) (c)	, ,	, ,	) 1 1	7 0	00	1 8 1 1	31.	, on	100	. 81	( E)	() ()	10	, 15 , 6	5	, 10	-01.	i i i t i tri	1	100 mg	ı	1	!	1.		(At	\$ 12.	ren inne		
	, ~1	. N	ب بن الله ر	) (,	u q	t.	υί · I	. 475-	7-	. 7	7	: ! !		. <u>.</u>	, }	1-	, 1,	ds.	4	4	11.5	100	, CO	• 10	เถ	ω	<b>O</b> D	, &	12		i Cucta		
	tn tn	; ;; ;;;;		, j.	u j.		11.	-111	1112	111	107	83	83	•85	8	.83	4.9	. 61	61	61		. 39	39	(a)	ਪ੍ਰਾ	1 13 13	(A) .	(,)	J.	,	Tota		Ser Exe
	70	74	30	່.	, 6	n O 1.!	79	- 79.	. 79	76	73	70	. 67	62	F-1 Q)	50	46		•			₩37 °	34	ω ω	32:		ü	:	5	12.	C: CE		322 3
	i, iii	it s it s	12	(, ()	) () ) [-	. <u>.</u>	7. 35.	32:	32	35	34	1-1	÷ 16	121	. 23		tin Un	16	i. :	17	6	- 11	L/n	W	- 7	Ì	1		-	S	e stren		10132 (1
	on oh i	(i)	i di	ï	;	ر د د د	51 Øi	76	. , : o\ :: o\	76	76	φ τν	68	en Cr	69	60.	7.	V.	22	77.	32	29	25	, (0	29	K1	n s	K3			10 15 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		373 573
	Os	~.1	Oi			.1 .		· ·			ŧ	í		1 pc	•	. ,	t	•		:	;' i	•			•	•		•			10 1-1 10 10 10 10 10 10 10 10 10 10 10 10 10	,	ENGIE AL
	on ,	0	(i)	O,	v (;	<b>)</b>	o ,	4	50	. 52	,	51	45	44	u)	37	(iii (in	(i)	40	41	37	35	32	32	33	30	ı	ι	D	/ <sub>11</sub>	Senicr	,	D HEN I
		,	· .		٠,				· i			• • • • •	• • • • • • • • • • • • • • • • • • • •		. بعض	÷.	<b>-</b> 1.	, a ,	~			1;				•					Dury Pos		N FOSTT
	(1)	rn.			, 0	1	رب م	) 12 <del>-</del> -	) 16	124	)25.	.)17	.) 234-	,)24	-)23	<u>-)</u> 32	1)00	-)6	1)4.	<u></u>	+)5: -	; or :	(+)3	(+)3	(+*)1	(+) <del>6</del> .	ı	. ,	10	(-) /	5.5	••	101
							: ; ;	٩,	1			) , }						1							i					(+)			ı
						Ų		•			•												•		., .,								
											•	•	•					•					•			•						K	
ŗ		t	r	- 19, 1	und manage		:.	į. +9-46 £3φ;	a. af	.∦; . <del></del>	10. j	,i	e 4,1	4 1		····					نمب		ا م علي	•••		•		-		ा धुर्म हरू		į	Transfer to

Figure E - Lik

ALL ALL IN

CEMENT SHOWING PROMUTIONAL POSTS AS PER CAPES SCHEDULE REALISE AND HER IN POSTFION

Constant Rolling Colling Colling (IV) dt. 26. 3.7 Ero W Top trochove. of Ludy , hoportmant of Pernounal, Pack to the Societies, to the Site of Manue, Paragram and the English Colling mant, Grahat Fra took.

Indian Forest Service (appointment by Promotion) Regula 1966-Ansam Megnalaya Juint cadre-Proparation of Megnalaya of the State Forest Service of Clours Bub en

I am directed to refer to your letter No. FRE 2/75/107 Commitation and copy endorsed to this Department and to may that the Commission have approved on 4-3-1976 a Select List of the State Porest Bervice officers of Assam-Magnalaya Joint cadro 1981. Whileh consists of the following names prepared by the Balac, for the Committee at its meeting held at daminat on 23-12-76 for appoint. ment to the Indian Forest , provide by promotions : at 1

6/61/22;

R.O.L. Hongbre (Dr)

2. A. K. Chelin

R.C. Das B.H. Kalifa ..

G. P. N. Luhon.

The and when, the State Govt. propose to appoint one or more of the above officers to be state Cadre of the Indian proforma prescribed vide Ministry of the officer No. 16/4/66-AIS(III) dated 19th Bard, 1966(Reproduced as Government of and as instructions on pages 760-60 of AII India Barvice Homest of mond Edition) together with declaration of Martial states and service along the commentation of Lien in the State Forest of sort to the Department.

3. Proposals for rixation of souterity may also be sent simultaneously in the proserried proforms as requirements.

84

ANNEXURE 2 11

# FFFEGTIVE FROM 21.01.72

State	Posts und Government	er the		<u>Aosan</u> CCF-	1	ghalaya
;	• •			DOF-	14 2	1 ;
ŧ.,	•	,	, ,	WPO . .FUO .	_5	2
1	1	, ,		S11v1-	1	1
					22	5 27
Posts to	b po tllled	up by		• • •	•••	, 8
. Pomin to direct re	be filled	by			•••	9.
Deputation above resident dispose disp	on reserve					20 3 2
Praining R Tabovo     4	eserve @ 5;	% or	•	• •	•••	14 13 12
	Direct Re	posts	<b>x</b>		gamen game	30
netar.	Total aut	a boekton	trength		•••	39

Altah

111 ad by

Advocate

dinan Livilantinate na net

Ordered by high a occupation

## APAR SKILLPIL

the find to most the the the the price of the

or had a commenced a for an early and a property of a ground a k.k. is republished for anneral information.

Adjoint 100 No.16016/29/75-16(1V) dt.26-2-77.

n.G.M.No.93(L)-In exercise of the jowers conferred by Sub-Scotion (1) of Section 3 of the All India Ecrvices - Act, Labi, (GL of 1951) rule with rule 4 of the Lit.C. (Cadre) Rules, 1966, the Central Gove, in consultation with the State Gove, concerned, hereb makes the following regulations further to amond the indian Forest Borwse (Fination of Cadre Strength) Regulations, 1966, namely 1-36

- . (1) These regulations may be enlied the Indian Fount Uervice(Fixetion of Cedre E trength) second Amgudment Regulations, 1977.
  - (11) They shall come into force on the date of their publication in the about of lucie.

Por the existing acherate to the indian Forest Service (Fixation of Undre Sirenith) Regulations, 1996, for the heading Assemble the policy and the entries there unlers the following mails be, as following mails

William - regite texture

Lacuntor posts un ex tint toto sovernments

27

#### Venue

Souty Conservator of Forests Southing Flor Officer Perfor Utilization Officer Fithing Officer	Chick Conservator of Conservator of Ford	of corests.		•		1
Periot Utilization Officer	Sputy Conservator	of Foresta			,	2 14
Vid Tod 4 months and A man	Perint Utilination	Officer				2
#AUGIGUITUTIBE	lid doubturint	il .	•		4	1

#### TORIMITA'D

Congervator of Forests
Deputy Conservator of Forests
Working Flan Officer
Loging-Director - conservation in Officer (

2. Senior josta under the Central Coverament

Tooks to be filled by Liemotion in accordance wikirule 8 of the Indian Forest E ervice Forultment) Hules, 1966.

Posta to be filled by direct recruitment

neputation koncrea e the or a above

Munal Hanglas 3 II; of 4 word

a 10 r

.

Filed by

Advocate.

Alw

and b io ents a cond action

a. Tradaing Remove of two of a above Direct Round Englished

TOP. LOUISMAN LOND 1- TOP. LOUISMAN LOND LANGUAGE 1-

JOINT SKINGLARY TO THE GOVERNIET OF THOME."

Ed/- T. P. Des, Under Gazzetary to the Govt. of Assem, Forest 1 apr rimant.

Mericalio. Ph. E. 47/77/114., Untod Onuhat1-781006, the 23rd April/77. Cory forwarded to 1-

1). Indicher Annem Gazatte, Indunimalian, Gomhati-VBlobl for publication in the sazatte.

1) The Accountant General, made etc., Emilion-VBlobl.

2) The Chief Councryator of Forenth, made, cub. ti-VBlobl.

2) Place of the Goyt. of lodin's above actitication are marked for information and necessary sation.

2) The Secretary to the Goyt. of heghaloya, Forest Department, Chilleng-VDOOL.

6) The Secretary to the Goyt. of Assum, Porset (A) A. H. Deptt., Hispar.

By order ate.

Union Lock they to the Gov C. not resumb Forest Department. Telaphona do Pacti-136.

LINEA VIOLE AND LIERTHAND LINE BEARING CENTRAINS OF ALONG THE TIME

Government of India/Chernt Sortar Department of Personnel 6 aministrative Euforms (Kermik für Preshesnik Sucher Vibhag)

find the Double at the Office 1978 . NOTIFICATION

G.S.R. 13(E). In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Corvices Act, 1951, (61 of 1951) read with rule 4 of the India Government, in consultation with the State Covernments concerned berety makes the religious regulations concerned, hereby makes the following regulations further to mand the Indian Forest Service (Fixation of Cadre Strength ) Segulations, 1966, namely:-

- Those Regulations many be called the Indian Forest Service (Fination of Cadre Strongth) . . S . ... . /mendriene Regulations, 1978, .
  - They shall come into force on the data of their shall publication in the Gazetta of India.
- 2. In the Cohedule to the Indian Forest Service (Fixetion of Codro Strongth) Regulations, 1985, for the heading "hanus and Heghaleya" and the entries occurring thereunder, the following shall be substituted;

## AYALIAREDH CHELLARA

Senior posts under the State Governments. <u> 7.55.71</u> :

Chief Conservator of Forests Additional Chief Conservator of Forests Conservator of Forests Conservator of Forests, Development Conservator of Forests, Economic Circle Deputy Conservator of Foresta Deputy Conservator of Ferests Sestern Assem Wild Life Division Deputy Conservator of Ferests, Working Plane Officer Forests Utilisation Officer Planning Officur ... Silviculturist

Chlot Consolvator of Foresta	88-
	SB-
	/b 0
morphisms and the Control of Allender Allender (Control of Allender Allende	<i>'</i> '
Director of Soil Conservation	No. of the second
Deputy Conservator of Forests, Training 1	
Morking Pica Officer	-0
Promise Oction	1
2. Sentor pasts under the Central Givernment	,
2. Senior pasts under the Contractor value of 200% of 1 above.	r : i ir.
a constitution of the second o	stad
3. Posts to be filled by projection in megordanes with rule 8 of the Indica forgst Service (accuritment) Bules, 1966 (14 %)	omutas A Herr como t
4. Posts to be filled by direct recruitment 5	i pakao
5. Deputation Reserve @ 15% of 4 above  6. Leave Reserve @ 11% of 4 above  6. Leave Reserve @ 11% of 4 above	
7. Juntar Forth 6 20% of A chave:  0. Training Reserve 0 10% of d above.	
Divine town order towns 14	
TOTAL AUTOLISTS SECURITY STATES	6,
Mary k. Calamina	
(P.H. KOELI)	( o.c.
DESK OFFICER	Pen Peni:
	Page 1 Con 1 Dy
Comment of the Commen	rk c
	12 va
	J 0
Manual Ma	
	A STATE OF
A Company of the Comp	7 12/12/19
	The state of the s
	PHINI T
I novocate	

. ر برون ۱۱) NO. 17013/34/77-ALE (1V) LEPARTERY OF LEROSCHAEL? AND ADMINISTRATIVE REPORCES. MIN TELLEX OR TONIE, WE ENTRE The Secretary to the Govt. of Assam, n-Indian Forest Service Assum-Meghaluya Cadre-Frequention of Select of State Forest Service Officers for promotion to the id the 27th Doc., 1977 addressed to the U.P.S.C. and to say that the independent to the Joint Indian Forest territor to F. 10/2/77-2012 dated the forest to the State of the Latter to F. 10/2/77-2012 dated the forest to the Solution for the Committee at the most introduced of Assum-Raghaloya and Solution of the Solution of the Committee at the most introduced of Assum-Raghaloya and Solution of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the Committee at the most introduced of the forest of the forest of the Committee at the most introduced of the forest of the fores 1 Shri K.K. Gohai. 2 Shri S. I.A. Kuzi. 3 Ehri K.N. Leb Goswami. 4. Chri C. Tanglitana (Gr) b. Chri H. Bora. 5. Shri K.C. Patar (ST) 7. Shr. H.C.O onwight. iff looks to the Accam licking in the line of the led in the line of the interpretation of interpretation of interpretation in interpretation of interpretation of interpretation of interpretation of the interpretation of interpretation of the interpretation of interpr If and while thingstate Gove propose to appoint one or the officer(s) has taken place since the line on of the factor of the field that may also be formered. operate for a cation of sc. buty has also be sent simultaneous this Department's letter ho. Lundy, wo Aix (Lv) dated the 24th Yours faithfully, Edy-16 Franker ver to the corter or

## Absolute Citation for RAICL (Cl. Visi. D. Weildella, Fred

TO SHRI M.F. AHRED, GOVERNMENT OF INDIA DURING HIS RIGHT VISIT THE ASSAU FOREST SERVICE (CLASS ASSOCIATION ON 27.11.1995.

Respected Sir,

1, on behalf of the Hembers of the Assam Forest Service (Class-1) Association and on my own behalf, convey our heartiest welcome to you on your august visit to our State.

We would beg your kind indulgence to Submit for facts related to management of the lorestr and of man management in the Forest Department, in our State .... the following few pakan :

## 1. FORESTS :

1.1. That once regulded an a forest rich State. we would paintuilly submit that the present secondarie of Assam, forests cannot be termed as tube in upite of on mont pincora andmayours.

1.2. That, vory acute unemployment problem due to defletency in industrial activities; rampant poyenty to book brognerinten fu fragerentinie beiffet acconclusted by sector of trash troods during the bonk aditionfface, anasonin faces sebangande, or the booking in things todast aroad not, only tor mostling their dalling redutraments put stop scoping it as a nourge of Afficial

ou-

the standard of Assam forests.

The standard of Assam forests.

1.3. That, the State Forest sincere endeavour is reflected in amendment of Annua forest Regulation | vesting more Rowers officers to deal with forest offences; erestion of the second battalion of the Assam Forest Protection Force; submission of the dealt momorandum for adoption of Weint Forestry Management but very acute financial constraint have competted to curtain activities in the Tyrents to a large extent which in tuen has become another count of employment ahelnkage leading to encroachment and iblicit folling in the tokests by the people in the langue povercy line.

depletion of Horests are only a few amongst other hoding political and aconomic reasons.

## 2. MAN-HANAGEMENT IN THE FOREST DEPARTMENT :

joining the department, we could understand that though in the initial stage we would be serving the limited that

Alla

at distribution

19 by

Advocate

Jan T

Cadro but With a wide acope of getting promoted to be a conferent Service and promotions thereafter.

2.2. That Sir, to our utter dismay, we constitute though as per rule, a State Forest Service officer, after 8 (eight) years of continuous service is eligible for promotion to the Indian Forest Service but the ground realities indicate that our future correct is also autory bleak which would be evident from the situation projected in the table below t

### TABLE -- I

- 1. No. of officers worked in S.F.S. Cadre for 20 25 years and more.
  - . '
- 2. No. of officers worked in S.F.S. Cadre for 15 20 years
- . . .
- 3. No. of officers worked in 8.P.S. Cadro for 10 - 15 years - 7 % e
- •
- 4. No. of officers worked in S.F.S. Cadro for B 10 years t
- bucause of Collowing reasons:
- 2.3.1. Calculation of the promotional posts have been wrongly made without including the number of posts under deputation reserves, leave reserves and training reserves. This point was assailed by the promotee I.F.S. Officers of Hadbya Pradesh and West Bengal in their respective Bonches of the Control Administrative Tribunals and the Bon'ble Tribunal admitted their prayers and passed judgement in their favour. Inclusion of these posts for enleutedion of the promotional quota would also have increased ovollability of the number of posts for recruitment through promotional duota would also have increased ovollability.

្នុបចម្រើប្រើក្រុំក្រុក

stall

Liled PA

Advocated.

W5

2.4. The promoter 1.1.1. Officers always cost from tack of promotronal acopa because of the following reasons:

violating the mandatory provision under rule April of the Indian Forest Service (Appointment by premotion) Rules. 1966. Recause of this, the premoted officers are denied their due seniority even on promotion as provided under rule 3(2)(c) - Explanation 1 of the Indian Forest Description (Regulation of Seniority) Rules, 1968. The situation in the State can be appreciated from the following in

Select line of 1982 was prophered, after a stage of Yong 7 years, i.e. steem 1975. Wiles 1982, the 'aplack list was prepared during 1987 and 1989. both of which were incomplete as per provision of rule 15 of the Indian Forest Service (Appointment by promotion) Hulen, Process during 1991 and 1992 notect links were prepared but they were assailed in the Grephits Bench of the Assem Administrative Tribunal Recouns of inherent defects in those select Thats. Then during 1994, the Selection Committee for 1992 was re-constituted and a solout list prepared. Though the select list was propared doctor 11994, promotion was effected only; during thereby 1995 , But It is a matter of great regret that been no Anthiotivo yet. thore !!! hos preparation of the angual scheek list for 1996 though a vacancy against promotional quota is currently available: ""

Vol. . b mb5

Allah

1109 by

Privocate

(, (

sitting of the Selection Committee and notification the Sulect List and the appointment of the efficient the select list. More often than not, this dolar greatly damage the service prospects of the promotoe officers. This ultimately leads to a herpetual leging of get promoted to the L.F.S. at the fag and of their cheir drive and initiatives.

submitting that the status of feight scenario principal creation of the indian forest service, i.e. during from a sure your estammed noit would appropriate that extintence of forest in india can be largely contributed to the sincere and dedicated actives of the State region for their active of the state region for their active of the state region for any and denied their legitimate down in maftern of their active prospects, more so when there has been a special comphasis inid-upon involvement of the township theory in the indian state of the sta

who is the Cadra Management Authority of the Country, that the Members of the Assam Forest Service (Clansel) Asspeciation observe with dismay the special freedment flouting the cliqubility recruited 1.1.5. Officers sent from the cliqubility critaria at the time of this substitution. Though promotion to sentent the time of this substitution of a cliqubility critaria at the time of this substitution of a content of the distance of the departmental examinations, and they cases, the members of the departmental examinations, and they are promoted to senter scale without the addition observed the content of the content

Alland

Filed by

advocate

95

year and a half but, on joining the department and the toe hardly a months, he was promoted to mining the completion of a years enforthed to date of his attendance to the today assignt satings when sutherities in tavour of the life interest form.

Officers.

perpetual authorings endured by the officers of the state take appropriated at special tervant the total of the state forms. Service, we would fervant the transport of your housens formst Service of the state of Annum Cadre by adopting the following corrective measures in the Rules and plants of conference of the entertainty to the state of the entertainty to the state of the entertainty of the extinction and plants of the entertainty that the entertainty of the extinction is the entertainty of the extinction of the entertainty of the extinction of the entertainty of the extinction of the entertainty of the entert

- promotional posts will become available.
  - promotional posts.
- Amendment of the Indian Forest Regard (Recruitment) Rules by suffacility promptional quota to 50% of the total call
- of the Suspension of intake of the direct portuit of the direct prospects due to disadvantageous film and the direct portuit of the

1. King Carlos Sans

Alter

Filed by

Advocata

number of H. P. P. C. William of apar buttain a training, avenues of deputation to Government of India, kindly be created which would falme but easing the stagnation of the orricora.

would solicite your kind immediate net of which the members of this Association shall be over grateful.

Thunking you.

ASSAM FOREST SERVICE (CLASS-1), ASSOCIATION.

пиравалов облиза, от донежев ч -зрыфал, ысфанаўну) novements of multi-46. 13/16F #9F 795 Haveauties 24, APP) Ducing my last visit to Assim, SFS Officers of Assam michigan on the straight house, Guydintf. They expressed for or schools grownished in service condition and c martiers. A copy of the representation submitted by thim is board berewith. It seems that whost of the draws san by salved at state level!

| May I request for your personal includence to kindly took into malter and do the needful to mitigate their grievances. with kind reserds. Yours Amoresty, 54/~ (M.F. AHMED) ilas abovo. All Bhagtacharva, IAS of Generatedly, acyalaya. er, of Asgaar, hut. for necessary action to h Sheir Harish Sonawal, Commissioner poodetment, Govt. of Assam, Disput. Shel R. My Hazacika, Principal Chief Conservator of Formstag Deot. of Forests. Govo. of Assam, Guvaliati. for information to:a I Association, I N. Moral: General Secrolary) AVS GLASS survator of Forosts, CA Circle : Guwaliall. माराण एक रह भगासम, तो भी, भी, कांग्यांनामा, भीया मापूर ने हो एक्ट्रीका रिएए mistry of Environment & Forests, C.G.O. Complex, Lodi Road, Haw Della 1 100/13 1900 ; 4361509 Telex : 66135 DOE HE TEX : 4360678 Gram : TARYAYARAHI

Light the A.F. (Class of Association, Led tiffical con/Naming of cadre posts etcilor)

Minister Assam and the discussion held with him on 1371.95.

On 1371.95.

Other Forests, Govt.of tudia on 27 IT95 and his lettern No.13/ITG.F./P.P.S./95 1dta 29.11.95.

Addressed to the Chief Secretary Covide Assam:

(3) Govt of India's hold fleation, no.36016/2/95-AIG

(11)-A dtd 9.11.91

Association in the chief secretary covides the chief secretary action in the chief state the following for your kind perusal and immediate eccessivy action. secs sary action. The contract of the area of the contract of th

The land discussed with him and represented before the for your kind ready, referenced.

(3) That Sir, the Association also have submitted remposible imposing compray or Cove for Indian Hon 27. 11/29, and the Cifent Product, turing his kind visit to Assum and also With a Grand Contain have સિંપમાં હેવાં છે. જે હતું છે હતું છે to look removing gripvances at once concerning the matter withhild the portion of Minimary of Environ Lhd a Princip ကော်မှုရေးရ Inspection ထိုကိုရေး ဝိ၈ မောင်စိုင်း in all so kind to acknowledge our grievances and assured that he will depend on the will off with the condensing this her is indicate perdentate level specially with the Goveroft Assam. He further Spind that, primarily, the nucle Gove was responsible and in all the to militigate the very, genuine dinovance fire antifficial or of a personner inclusing the conditions or In the Name of the State of the

Augan with a copy to you and the pitucipality at a constitution of the constitution of

Filled by

Advocate

F 4.1 5.4 9.6%

isubmitted to him on. This that ing appropriate if it cops "Tob emit i gatting; the regression of jumorated in the memorandum. Principle of the

- (5) Phase Siry while Harveyall momentandum percy annifilled to you hing ha high copredientation to this his with a childr billion of Annual but nothing for yets than beall done by the utionities to mikipate the grievances of the association (6) That sir ich has come to the notice of
- La fine manifering that it has believed a north the file of the constant ANTERIOR AND ANTERIOR ANTERIOR AND ANTERIOR AND ANTERIOR AND ANTERIOR AND ANTERIOR ANTERIOR AND ANTERIOR ANTER skryngth) seventh Amendment Reightal John, donsten in compects for "Assam and Meghalaya" by amonding the extalling indian Forest Tiplicated Trixalibular Gapra apromun Regulatifications. By this Impunged notification, the entries occuring funder, the diading "Anahii " Maghalaya", have been substituted by, amongst. (cor yordam).

peptity conservators of Foresta, (Tarritorial) 22 epo Conservator, of Forests ( ) puty Conservator (4)

(7) That sight in han has been rear that the Gove have processed a topa to identity the wivisions to be a manufed by res cadre officers, which is subtally against the principle of offective personnel [manayement and besti administration in as In the the best the first and with the state of the state in Territorial Divisions, Wild-life Divis Ote, of the Star Forest Deptt., (who have been discharging duries, and shoulder inc

Wester William Branch and Branch William Branch William Willia

No 8:4 : 1 1/5 15

responsibilities by highling the didrie of family or spin when placed by the exception of the province of the province of the province of the policy of the province of the foreing to the great of the state who are of the province of the p

the past, officers of S.P.S. cade and f.P.S. cate and f.P.S. c

Lindres exercise venire and brilling and that you will be not confident to be successful.

n in the second

Litediph

Advocate

Allerd

## ASSIMILATIONS (FIRST N. 10) BURNESS BEST STORY OF A CONTROL OF A CONTR

A ... 1 : 1902

funin them identifying the post/Blythlong for the T.F.S. attroom and to continue to man and continue officers, present by denie.

We would sixtueit your kind immediate intervention for which the mombers of the Ashociation shall be grateful to you.

Yours landstally,

Angam Marent Berylee (Class-T) Association

How blo Chief Hinisher, information of the Houtble Ch. Assessmen Tirid!

Chicklet Commercey, Cown. of Assam, Dispute Sachivalaye alongwithe.

Shirt M.F. Ahmed, Inspector General of Forests for his kind infe-

A) The Begintary, Personnel Department, Govt. of Assum, pinjung for kind information & necessary metton.

P. C. OF Augam for favour of kind information and

All will be a control of the view (Clauser) Amountalist Gaubati-i

Congression

103

## DEHOROHORD OF VERMI FORTEL BERAICE (CIVER 1 verboctverout)

Memo No. AFS/denl/553-65

bared the dov' no

Υď.

The Commissioner & Secretary to the Governor Assum Forest Department Dispur, Guwahati-6

Sub

Grievances of Assam Forest Services (Class 1)
Association in matter of (Appointment to 1.F.S. by
promotion etc.

Sir

Service (Class 1) Association beg to Tay before your honour the following them highlighting the long standing hardships faced/ surfered by the members of A. Sam Forest Service (Class 1) as a result of Introduction of L.F.S. I want to draw your attention on the liftbrical background vis-a-vis the introduction of JFS over the head of the premier forest Service L.e. As fam Forest Service.

That Sir, in 1888 under suggestion throm the first i.e.d. of india recruitment to 1.F.S. (Imperial Forest Berylce) arrived and probationers were sent to France and Germany, U.K. for training. This arrangement continue 1111 training started, in India in 1928. The training came to a close in 1932 as the Forest to become a transferre subject it 1935 with the adoption of Governit India Act, 1932.

Recrutement and training for supertor Forest Service subsequently named as Alf. S. Ohus I. Started II. 1938 at Indian forest former College Duhradun altern abolition of the state and the country.

Administration of the state and the country.

Atterd

could.....

Filed by

Advocato hy

That Sir, with india attaining independence in 1947, the halor portion of Shylet Dintrict Including 1902 of his of Reserved Porests was transferred to the state of Pakistan Wow Bangladesh, The tree, of his control due to diverse venetal long culture, toent Edentities and language deading to reorganization of thates con Thomsay let busts turibar Arimontal the kerry fory Jak Anson, to 1963. and 1972, with the Greatton of Bagaland (Mapaland Act Heghalaya and Misaray under the Horth East Areas Allegary in had fon) Act. 1971.

That Sir, (Transfer of power of Managements of Forest, Autonomous Hell District Councils namely N.C. Hills and Karbi Anglong (1/5th of the total area of State) and Bodolibud have ereduced the forest great considerably from the wanting ment of the

That sir , during 1953, the countifuling he for Att India ammended introducing t.F.S. alongwill two proposed services of the architect of the countity though Andment with had in their mind to infuse national character in the Forest Management and taking the Forest administration beyond the realms and influence, of igdividual state and clivating it to factional: astates, there was hot the least Intention of Jeopardising the service prospects of Assam Forest Service (Class-1) officers numbering 77 (seventy seven) at the time of relationdiction of 1.F.S. in 1966 without mending the first schedule of Constitution; of Hidlingwhen Forest was the state subjects the 到此才不下了一个是这种。他们也不是一个人,他们还是这种情况。

3 1 Phat Sirif the Rules making authorities were piven full Hourty to the Initial cadre stronglif of the little and way that hone of the serving Officers and Assamp Forest Service, recruitees suffer adversely due to the reintroduction of new All The argervice. In case of state of Assam Structure would submit with a lot of pain that it remained a very pathetic sain for the Ansum State Service Officers which would be happarent from the Following Tacts:

Initial recruitment against a total rathorised cadre already of 32 was first made in 1966 without considering the salient features contained in the 1.E.S. (initial Recruitment) Regulation 1966. This led to denial of legitimates claim of the esisting cligible members of A.F.S. (Class-1) for induction into the 1.F.S.

The authorities allowed to work a flarge number of Officers in senior scales of A.F.S. (Class-1) i.e. Deputy Conservator of Forests without being inducted into 1.F.S. Future the following posts were not considered for inclusion namely a) post of technical (Expert under Industries Deptt, b) Entire and tookervation Deptt, c) posts in fourtam Deptt, d) Plantation Development Corporation, e) Deputation posts in dominantly and Rural Development (etc) etc. This had reduced the scope of induction and subsequent enlargement of endre substantially.

delogible was amout ad and that the House of its inherent delogible was amout ad and that the bla Guwahath High Court had quantife the order.

In the process, the S.F.S. Officers belonging to 1982-84 1983-85, 1984-86 completing the total service length varying from 9 years to 7 years and thereby becoming eligible for getting inducted into 1.F.S. senior/ junior scale remained un-absorbed as pepuly Conservator of Forests, under Assaul Forest Service (Class-1).

dompleted during December, 1971 depriving the eligible Officers.

3.7 In total disregard to the legitimate claims of as many 1.7 A.F.S. Officers 3 direct recruits were allowed to join during 1969. This was in gross violation of rule 4(1) of 1.F.S. (Retruitment) Rules 1966 which is categorical in expression that

性的影響時期實行成為自己

contd. 17.4

Filed by

Advocate.

only after completion of initial recruitment indeprints 4(1) of alongodd Rufer, the direct reciuit (R.R.) could sophyclas ladacied under stule 4(2) of the aboresaid Rules.

White inducting directly recruits the Tove for ा का का लाहित । के जिस के कार के कि के का के का कि के कि के कि के कि Tron 32 to 34 tor accommodation the direct rearnies. The Market Land St. 1.

Though the Lifes (Fixation of cadre) kules, 1968 has mendatory provision of reviewing cadre strength every third year, during, 1969 the leadres was not reviewed that the the during year for

A Alle Alle Services and Applicable to the contract of the con scope of inducting the state of the into 1. F.S. idented. 

13 9 1996 Thereing 1972; the neace of mental nya temperalist and with rene isole subjective of atving support of L.Fis a cadre Officers to the Indu Build the "andre win revined without alving due weighted fig the sentor posts, under the Govt. of Assam having the status in

This was the Third cause of bardships, since by 1972 even 1964-65 A.F.S. batch because elligible to be inducted in the asculor time scale of L.F.S. The unkindest cut of all was the Officers, who joined between 1961 and 1964 were totally obvious paboun ushering of a new service snatching away their promined prospect in service huaranteed under A.F.S. (Class-1) Rules 1942 4 11

is to the famous 1995 the organital ways dieserge in the first and betrame injustice to the sonor A.F.S. officershipstonging ac Bacches ..

This was the Fourth Instruce of Injustice of of

During 11977 h trienning review cwas marking in harthortsed strength of Assum Meghalaya Johner and Edwin Therease

- 107ª

trom by to 43 only as a result of increased percentage of sentor possible funder Governe India without any reference to grounds edutation resulting of from other other distributes in Adv. (Chass-1) of the other indianal contains and dental of the little of the little of the first of the theory of the open of the little of the first of the little of t

Officers of the firstance of injustice to the A.F.S

has a mendatory provision under rule 5(1) for Selection Committee Meeting co be convened every year but from 1967 onward no such by lection committee meeting was convened till 1974.

eligibel Officers from deriving the benefit of seniority as provided under rule 3 of 1.F.S. (Regulation of schiority) Rules,

This remain a perpetual ourse of hardships po the A.F.S

The first ever selection committee, 1975 1.6. after a lapse of 9 years from the years of creation of 1.F.S. and a select fistiof only 6(six); Officers was prepared in violation of rule 5(1) of 1.F.S. (Appointment by promotion) Rules, 1968 which should contain the names of not more than the double existing vacancies, but in the limitant case the select that contain the members of Officers equal to the number of existing vacancies into the double existing vacancies of Officers equal to the number of existing vacancies of this was a denial of fundamental graphes and opportunity to the cligible A.F.S. Officers.

ATELS HOLLicers. ANOTHER cause of injustice meeted out to

much of 7 Officers, Thought the definity on and while the control of the

could....16

All

quota was stotphill, this shows the depreciant infolling we, non-application of minds tending and sectorid stripping and discrimination to A.F.S. Officers:

3.15 The next select list was prepared in \$1982 after a Babse of 5 years and the cadry was alice reviews for All the cadry

prescribed inter-alla for recruitment to tires. (Recruitment) Rules 1966, prescribed inter-alla for recruitment to tires. by promotion from the substantive members of state forest service and rule 9 of the aforesaid Rules lays down that the numbers of persons recruitment inder rule 8 in any state shall not attany times exceed 33.1/37 percent of the number of senior duty posts borne in the cadre of the particular State. Senior posts which is same for the post has been defined in the rule 2(g) of the percent of the cadre of seniority) Rules 1968 and the same includes and covers from 1,2 & 5 of the cadre of each state in the schedule to the 1.F.S. (Fixation of cadre strength) Regulation 1966.

But in Case of Assam and Meghalaya Joint cadre while computing of promotional quota in L.F.S. the authority excluded without tem no. 5 of the cadre schedule thus depriving quity some of the W.F.S.Officers from getting inducted into 1:F.S...

The anomaly was assalted in the case No. TAA 81/88 (K.K. Goswaml Vs Union of India) In Hon ble Central, Administrative without the Union of India In Hon ble Central, Administrative without the claim of the petitioner and passed Judgement with a dimitted the claim of the petitioner and passed Judgement with a reduction to include 33.1/32 of the deputation reserve post Titled in tem No. 5 for the purpose of computing the promotional quotation to India had preferred a Stropbear inpigNo. 1.1025/84/36 department and the aforesald judgement to the apex court which was ismissed by its order dated 18.04.88. Even in vitew of this judgement and the Judgement passed by the Hon ble Central Colour a Bench in 1994 on the same impact in computation of promotional vacancies in the cadre schedule of 1995 notified by Cove of India for the Assam & Meppalayar Joint Cadro Space.

ະ<mark>ເ</mark>ດັ່ນໄດ້

more than a beginning the firm of

经专用证据的 经收益的证券

38W 11.8V 4. Be it mentioned herbythat Governor India increased manhers of Regular Recentus suddenly during the decade between immbers of Regular Recentus suddenly during the foncto delicities was large and roun. In the past, increased indiction to delicities in Table 1 never done in may be seep in the tollowing compains in Table 1

Table 1: Showing number 1.F.s. (R!R. recruited during British period)

Tabla 1: Showing					
partod			No. of	1.1.13.	-Kemari
1 1111111111111111111111111111111111111		per that	01110	CIB	And the way of the
Rose of training and		1919) i a 231 santaminani 19		25	•
1110000	- 1,9	1867-71	The state of the s	19	
The Continuous		1882-19	05	173	
Goopers HILL UK		1905-19	27	203	
	, ,	72/4 : 4:	The state of the s	55	•
	у .			38	
	•	1926 3	,	14	
1.6. Dohradin		• • • • • • • • • • • • • • • • • • • •	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		
The same of the sa	* * *** *** * !** ***		Management (1)	580	
Total 65 199	ពួងបង្				
		1		•	Į

Altr

1

. contd

100	NO.
110	No.

	No.	No.of Officers	Year of ment in	A.F.S	servio	<b>:</b> e	in Seale	Remarks
٠	1	90 ft 1964 1970 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980 (1980	4 / 1 /		e de e co e se a la junta de como.	والمفاهدة الماسية ويتواهدونه	ter et er milleren samiger	
	, i		196	T.	ا چ <del>واد سد</del> کارواو و			
			196	9		2		
	3	3	. 197	3			. •	
•	4	3.	197	4.		i., ( <b>3</b> .		
•	5."	3.	1.97	5				
	61,	3 20 ° ° ° ° ° ° ° ° ° ° ° ° ° ° ° ° ° °	197	· · ·		ं भारतीय <b>ः</b>		
						20	)	
1			• .	7-78	rigina (m. 1916). Bu ki		-	
		(f) (2)	1,9,7		1444 1447 - ***	2		1 + 1
	911	<b>3</b> ,	. 198	Ü, .	- P	3	i ee	
	Pill	8,5	198	1	***	, }{•	****	
^	111	9	1.98:	2 .		G		
<	12.	1.4.	198	}		<i>'</i>		
		4	1,98	in the second second				
•	14 16. 1 1.4			; ; *	* 3	8		11 1 18
			198	· * * * * * * * * * * * * * * * * * * *		1 4		
	1.0 <b>.</b> 3. 5. 7. 8		1988	}		5	•	1 1 4
	16	21	- 1981	<i>!</i>	/	17		• •
	1,7	15	1988	} ·	1.5			٠.
	185	1	1989	) .	1.		ar T	
	19.	1 may many	1990		4	•		
	20	· ·			1.		* :	,
	21.	4.0	199]		1		•	1
	fa.l 	34	1992	<u>†</u> .	42		tio s	
	-	, <b>4</b> ,	. 199.	}.	4/	, , , ,	t in the state of	

Further, I would like to draw your kind attention on the recommendations of fourth pay commission (which the pay of itssion, Assam, 1988 also relified) that

"The pay should be sufficient and satisfactory enough to motivate the employee for the efficient performance of his duties and responsibilities with sense of rectitude".

(7-44)

rábhtal...9

Alle

polley of promotion".

pervading feeling that he is serving any employers which has a genuine desire to look after him not only during the tenure of the employment but thereafter also. " (7.52)

the territory of India; included the territories of present Pakistan; and Bangladesh and Burma; (upto 1926) the Covi. recruited 580 IFS officers over a period 65 years but after partition with loss of territorial areas, the Govi. hurriedly recruited 7600 IFS officers (Including 1700 RR) in Just over a period of 74 years officers (Including 1700 RR) in Just over a period of 74 years (1968-94).

5. Thue to facts and circumstances narrated above, I would most humbly submit that the very senior officers of AFS (Class-I) are languishing at this stage for periods varying from 1973 to 1993.

state & the union has to be accepted under elementantial compulsion. In such concept, participation of local officer as goven in the same tradition and culture can only restore the grown in the same tradition and culture can only restore the confidence of the people. On this count along the percentage of local officer in the IFS cadre should be 75%, if not more Be to have the left commission way back, in 1923-24 while have toned here that bee Commission way back, in 1923-24 while recording evidence on Forest education vis-aryla recommend. The recommended that recruitment should be 75% Indianal and the recommendation was made at a time when there was no sign this getting independence. Since for its first of the proved merit and efficiency in theory and practical vistant proved merit and efficiency in theory and practical vistant field, and office works leaving aside the initial comparative rough arduous training and since the IFS als meant to be supervisorfal service, supervising the world at trained personnel

Ht

107 HE

privable the initial cadre was liked even leaving mome of the posts of DCF, Incharge Divisions for the AFS (Class 1) without factuating them in the 4FS cadre.

discrimination and apathy.

narrated above, I on behalf of the members of the AFS (Class-1) Association with due difference submit to your benign self to

the following relief to redress the Commulate hardships sulter in over two and half decades of service prospect by this AFS officers.

- 1. Imposition of an embergo against direct recruit against the Assam and Meghalaya Joint cadre till 2005 A.D.
- 2. Immediate inclusion of 33.1/3% of not only item No.5 but also 6 while computing the promotion quotator Assam and Meghalaya joint cadre.
- preparation of salect list starting from the base year i.e. year of reintroduction of IFS.
- 4. Increase of 33, 1/3% of sentor duty post to 75% under promotional quota to rationalise the principle of inclusion of local talent with the national human resource for augmenting the status of forest conservation and management jointly by the state and centre and also translating the latest approach anshrined in the National Forest Policy, 1988.

Yours Faithfully

(NINAMANI MORAL)
General Secretary,
Assam Forest Service
Alcrassel Association
GUWAHATI

(July

Month that was a long whater